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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE BENCH) AT PUNE

ORIGINAL APPLICATION NO. 06 OF 2020 (WZ)

IN THE MATTER OF:

SHANKARLAL GOPALBHAI PATEL ...PETITIONER

VERSUS

UNION OF INDIA & OTHERS ...RESPONDENTS

COUNTER AFFIDAVIT/OBJECTIONS TO
INSPECTION REPORT OF PRINCIPAL CHIEF
CONSERVATOR OF FORESTS DATED 11.07.2020 ON
BEHALF OF RESPONDENT NO. 11

I, Nitesh Hirpara, son of Shri Vasant Hirpara, aged about 38 years, resident of "Mangal Shanti" 1st Floor, opp. Mangal Bhavan, Nirmla Convent Road, Rajkot - 360007, do hereby solemnly affirm and state as hereunder:-

1. That I am the authorized signatory of the Respondent Company No. 11 in the above-mentioned matter and I am well aware of the facts and circumstances of the case to the best of my personal knowledge and belief. I am therefore competent and authorized to affirm the present affidavit on behalf of the Respondent No.11 Company.
2. That I have read and understood the contents of the aforementioned Original Application and the Application for bringing on record additional documents, and Application for stay



being I.A. No.11 of 2020 and I.A. No.61 of 2021 filed by the Applicant. The contents of the same that are contrary to what has been stated herein are denied forthwith.

I have also read and understood the contents of the Inspection report of the Principal Chief Conservator of Forest and I am therefore competent to reply to the same.



3. It is submitted that the answering Respondent No.11 is a company engaged in the business of renewable energy and its allied products and services. The State Government's Revenue Department, in pursuance to its policy of allotment of land on lease rent basis for purpose of setting up of wind farm projects, had duly sanctioned allotment of 4 hectares of land to the answering Respondent No.11 for a period of 20 years vide order dated 26 October 2015. The land was open and a barren waste land and not part of any of the forest or Gauchar land under or as per the definition of the same as per the Forest Act, 1927. Further, 7 hectares was allotted to Respondent No. 11 for the purpose of setting up of Wind Farm Projects for Power Evacuation Purpose vide order dated 1 August 2015.

It is submitted that in the allotted land of 11 hectares, 6 windmills have been erected and foundation for two windmills have been laid in the year 2017 itself. Therefore it is incorrect to state that the answering Respondent has taken advantage of the pendency of the Original Application. It is submitted that on 29.1.2020, after hearing the parties, this Hon'ble Tribunal deemed it fit not to grant any interim relief by staying construction activity. There is,

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therefore, no change in the situation since 29.1.2020 that necessitates filing of a similar Application for stay on 17.08.2021

Gujarat Energy Development Agency (GEDA) had issued the following Commissioning Certificates in the year 2017 itself with respect to the 6 WTG's whose ID is shown against their respective location number in the below table.



| Loc. No. | WTG Suzlon ID | Comm. date |
|----------|---------------------|------------|
| ROH -126 | SEL/2100/16-17/4291 | 10-3-2017 |
| ROH-138 | SEL/2100/16-17/4292 | 10-3-2017 |
| ROH-127 | SEL/2100/16-17/4301 | 28-3-2017 |
| ROH-122 | SEL/2100/16-17/4457 | 31-3-2017 |
| ROH-133 | SEL/2100/17-18/4873 | 28-9-2017 |
| ROH-132 | SEL/2100/18-19/5021 | 29-9-2017 |

However, since work could not commence in three locations within a period of 2 years from the date of allotment, the land was surrendered. The collector revoked grant of three locations and directed answering Respondent to pay 3.20 Lakhs as fine which has been paid. Revised order dated 15 July 2021 was issued directing completion of work in the two remaining locations in a time bound manner. The baseless allegations made by the Applicants in the IA dated 17.08.2021 against the order dated 15.7.2021 cannot be raised before this Hon'ble Tribunal. Copy of order dated 15 July 2021 is annexed hereto and marked as ANNEXURE R-11/1.

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It is submitted that in fact the Applicants by means of violent protests are not allowing further work to be proceeded at the two locations due to which the answering respondent is incurring huge losses on account of having to pay daily crane charges and other costs amounting to Rs.3,79,240 approximately. The newspaper article dated 17.08.2021 annexed by the Applicants themselves in IA No.61 of 2021 dated 17.08.2021 establishes the belligerent attitude of the Applicants where even when no stay has been granted by this Hon'ble Tribunal and issue is sub-judice, the Applicants have stated 'we have not allowed the company to resume work and won't allow it at any cost'.

It is submitted that Gujarat Pollution Control Board (GPCB) has categorised the activity of generation of electricity through windmills under white category industries with no pollution potential and requiring no Consent to Establish or Consent to Operate from GPCB. Copy of Circular dated 12 April 2016 issued by GPCB is annexed hereto and marked as ANNEXURE R-11/2.

4. Further, it is submitted that there is no averment made in the aforesaid Original Application that gives rise to any cause of action against the answering Respondent No.11. The only averment qua the Respondent No.11 is made in para 5 of the Original Application stating that apart from Respondent No.7, M/s Green Infra Wind Energy Limited, seven more wind energy companies are seeking to set up or have started setting up wind farms on the outskirts of Sangnara village, Nakhtrana, Kutch, Gujarat. There is no other averment made qua the Respondent No.11 as to how the activity in which the said Respondent is



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vide order dated 26 October 2015 and 7 hectares of land vide order dated 1 August 2015, pursuant to the policy of allotment of land on lease for establishment and setting up wind farm project declared vide Government Circular No. JMN/3903/UOR/29A dated 11.6.2004 of Revenue Department, Government of Gujarat, Gandhinagar.



It is also categorically stated in the said orders that the land is a barren and unused government waste land and has hilly terrain and cannot be used for agricultural or any other purpose. It is submitted that the allotment of 4 hectares of land was pursuant to the opinion of the Deputy Conservator of Forest Kutch, West Forest Division dated 15 May 2015 in which it is stated that windmill Nos. 1 to 4 fall out of forest area and the opinion by the Deputy Conservator of Forest Kutch, West Forest Division, Bhuj was given only on two conditions i.e. (i) The electric lines have to be insulated and (ii) Bird guards and reflectors have to be placed on the electric poles and lines. The allotment of 7 hectares of land is also pursuant to the opinion of the Deputy Conservator of Forest Kutch, West Forest Division, Bhuj vide another letter dated 24 April 2015. In the said letter it is stated that 51 hectares of land falling in the subject Survey No. 84 Paiki of Village Sangnara was allotted under land bank to the Forest department vide order dated 7 June 2000. It is stated that out of the said land, plantation has been done on 35 hectares. The permission to set up wind mill was given in the remaining 16 hectares adjacent to the plantation land. It is pertinent to state here that only an opinion and not

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For the first time in I.A. No. 61 of 2021 it is stated that there is gauchar land in the allotted area. The allotment order states that there is no gauchar land in the said area. The PPCF report also does not find the area to be gauchar land. Further this averment was not made in the original application where it was stated that the allotted area has shrubs and trees and should be declared a forest. The contentions made by the Applicant are contradictory.

It is in any event submitted that under Section 38 of the Bombay Land Revenue Code 1879, pasturage lands have to be assigned. Nothing has been produced to show that the lands were assigned for pasturage.

7. The answering Respondent No.11 has already erected wind mills (WTGS) in seven locations and foundation work has been complete at one location. It is pertinent to note that the work of erection of 8th WTG had to be stopped due to continuous agitations on site by the Applicant. It is submitted that Respondent No. 11 has not felled any trees in erecting the wind mills without seeking permission in that regard and therefore without there being any cogent evidence to show that answering Respondent No.11 has felled any trees without permission, the PCCF has made a wrong observation that answering Respondent No.11 has not sought permission for felling trees. It is reiterated that the forest department itself has opined that the subject area in which the wind mills are to be set up are not a part of the forest area and there is no plantation. The report of PCCF contains a general statement as regards Respondent No. 11 in contrast to the case of Green Infra Wind Energy Limited where on investigation



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it has been found that illegal tree felling had been done by the company and a penalty has been imposed. No notice has been issued for any alleged violation. It is submitted that there is no such finding against Answering Respondent No.11 and no such investigation was anytime initiated pursuant to any complaint.

8. The report also states that an approach road from existing village road to the site has been constructed for which no permission has been taken. This is completely erroneous since on 9 January 2017 the Sangnara Gram Panchayat had given permission to the answering Respondent No.11 to construct roads and put up electric poles on the condition that the roads will be used by the general public as well. It was also noted that the electric lines put up by the answering Respondent No.11 will not harm the valid cattle or anybody else. Copy of the letter dated 9 January 2017 issued by the Sangnara Gram Panchayat is annexed hereto and marked as ANNEXURE R-11/4.
9. In the inspection report it has been assumed that construction of roads and setting up of transmission lines will necessarily entail clearing of trees for which no permission has been obtained. It is submitted that the report of PCCF is based on the mere assumption that the trees have been felled without permission. It is reiterated that no trees have been felled without permission.
10. It is submitted that the main allegation made by the Applicant is that the land where the wind farm is sought to be set up is forest land and would result in destruction of scrub thorn forest. As has been stated hereinabove the Deputy Conservator of Forest has

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exempted from transit permit and felling trees. Further Acacia Nilonca is also exempted.

The answering Respondent No. 11 has completed work in 6 locations where no tree felling was required. Three locations were surrendered. In remaining two locations, tree felling permission was obtained as already stated in preceding paragraphs.

It is pertinent to state here that there are no such species at sanctioned locations. Some species were there in the pathway / approach roads for the felling for which due permission has been taken.

It is submitted that assuming without admitting that the subject land is forest within the 'dictionary meaning', even then as per the guidelines issued by the Ministry of Environment and Forests (MoEF) & Climate Change (CC) on 28 March, 2019 and relied upon by the Applicant himself, no prior approval is required under the Forest Conservation Act for setting up wind farms if the same does not involve any clearing of forest or cutting/chopping/felling of trees and the operations are restricted to clearing of bushes and lopping of tree branches for purpose of sighting. As per the aforementioned guidelines issued by MoEF, WTG's should be 300 metres away from villages. The distance of all the 7 WTG's and one more proposed WTG is much more than 300 meters away from Sanganara Village as is evident from the table below and the map attached hereto and marked as **ANNEXURE R-11/5**:



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was of the view that the State forest department are in a better position rather than the Ministry of Environment Forest & Climate Change to frame criteria for the forest. It was stated that the criteria so finalised by the State need not be subject to approval of Ministry of Environment Forest & Climate Change. It is submitted that it is a matter of record that till date the State of Gujarat has not deemed it fit to notify the subject land as forest as per the order of the Supreme Court dated 12th December 1996.

11. In the aforementioned guidelines, it is also provided that the State Government shall take sufficient precaution while considering the location of the wind mills so as not to cause any disturbance to the migrating birds. The Deputy Conservator of Forest in his opinion dated 24 April 2015 and 15 May 2015 has stated that the land is allotted subject to the condition that bird guards and reflectors are placed on the electric poles and lines. Copies of the said opinions dated 24 April 2015 and 15 May 2015 in Gujarati language along with their true and proper English translations are annexed herewith and marked as **ANNEXURE R-11/6** and **ANNEXURE R-11/7**. The answering Respondent hereby confirms that both the conditions have been fulfilled and the answering Respondent has installed bird guards and reflectors are placed on the electric poles and lines. The Applicant's statement that on 5 July 2020 he discovered the carcasses of a number of peacocks that died due to the power line of wind turbine generators is denied. To the best knowledge of the answering respondent Sangnara village is not the natural habitat of peacocks and nothing has been produced by the Applicant to establish the same. There is nothing in the report




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of PCCF to confirm veracity of the incident. The Applicants have produced a list in I.A. No.61 of 2021 dated 17.08.2021 listing reasons of purported peacock deaths. There is nothing on record to show that the said list is accurate and what is the reliable source of this information. Further the said list does not name Sangnara village.

It is submitted that so far as reliance is placed on the order dated 19 April 2021 passed by the Hon'ble Supreme Court of India in W.P (c) No. 838 of 2019 is concerned, the Hon'ble Court directed that overhead transmission lines that exist in priority and potential Great Indian Bustard (GIB) area be laid underground, where feasible, within a period of one year from the date of the order. Where this is not found to be feasible the matter is to be referred to a committee. It is submitted that the allotted area is not a GIB area. Moreover, even though there was a prayer made in the said Writ Petition not to allow further construction of windmills, the same was not granted by the Hon'ble Supreme Court.

12. The Government of India has set an ambitious target of achieving 175 GW power capacity from renewable energy resources by 2022 and out of this 60 GW to come from wind power. The Government is promoting wind power projects in entire country through private sector investment by providing various fiscal and financial incentives. It is submitted that if obstacles are sought to be created even when there is no violation of any environmental norms, it would not be possible to achieve the national target of renewable energy project installation. The present Application has

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been filed just to create a nuisance value and mislead this Hon'ble Tribunal. The Wind Power Project of the Respondent No.11, therefore, to build renewable energy capability of the nation, is in fact in the interest of environment and false and frivolous objections with respect to the same, without any evidence or substantiation may be discouraged by this Hon'ble Tribunal.



13.

It is further submitted that the sanction order for the allotment of subject land on lease basis was issued to the Answering Respondent No.11 on 1st August 2015 and 26 October 2015. As per Section 14 (3) of the NGT Act, 2010, no application under the section shall be entertained by the Hon'ble Tribunal unless the same is made within a period of six months from the date on which the cause of action for such dispute first arose. The Applicants have not made out a case under Section 15 since neither there is any averment nor there is any finding in the inspection report of PCCF that the Applicants are victims of pollution or that the Answering Respondent No.11 has caused any environmental damage. Thus the Original Application is barred by limitation.



Further the cause of action for filing this Application seems to be the penalty imposed by Respondent No. 7 for felling of trees without permission as is evident from the orders of Mamlatdar, Nakhatrana dated 30.08.2019 and 11.12.2019 and the Answering Respondent has nothing to say as regards those allegations / findings as against Respondent No. 7. Hence on this ground also,

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Respondent No. 11 prays for deletion of its name from the array of parties.



PARA WISE REPLY

14. The contents to para 1 are denied to the extent that no damage has been caused to flora, fauna, ecology of the Sangnara village in Kutch region due to the activities carried on by the Answering respondent No.11. As regards criteria for identification of forest in State of Gujarat, it is submitted that in the minutes of the meeting of Forest Advisory Committee held on 26th September 2019, annexed as Annexure A-1 to the Original Application, it is stated that as far as developing criteria for 'deemed forests' is concerned, there cannot be any uniform criteria applicable to all forest types or all states. There has to be different criteria for different forest types or states. It was stated that the states, having well established forest departments was best suited to understand their own forests and needs and should frame criteria for their forests. The criteria finalised by a state need not be subject to approval of Ministry of Environment Forest & Climate Change. The allegation regarding felling of trees without permission is only against Green Wind Infra Wind Limited, Respondent No.7 in the Original Application, which has been further substantiated in the Report filed by Principal Chief Conservator of Forest & Head of Forest Force, Gujarat State pursuant to the directions of this Hon'ble Tribunal.

15. The contents of para 2 do not pertain to the Answering Respondent No.11 and hence needs no reply. Suffice it to say that the areas allotted to Answering Respondent No.11 does not have

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any trees such that it can be identified as a "forest" had the Respondent State of Gujarat complied with the orders of the Hon'ble Supreme Court dated 12.12.1996.



16. That as regards para 3 it is submitted that assuming without admitting that the subject land is forest within the 'dictionary meaning', even then as per the guidelines issued by the Ministry of Environment Forest & Climate Change on 28 March, 2019 and relied upon by the Applicant himself, no prior approval is required under the Forest Conservation Act for setting up wind farms if the same does not involve any clearing of forest or cutting of trees and the operations are restricted to clearing of bushes and lopping of tree branches for purpose of sighting. The contents of the preceding para are reiterated.
17. The contents of para 4 are denied to the extent that no harm has been caused to the environment by Respondent No. 11. The contents of para 4 are not corroborated by the inspection report of PCCF as well.
18. The contents of para 5 to the extent that the answering Respondent no.11 is setting up wind farm in the area is admitted and the other averments are denied. It is submitted that there is no requirement of undertaking a carrying capacity study. However the activities of the answering Respondent no.11 have not caused harm to the environment, in any event.
19. The contents of para 6 pertain to Respondent No.7 and hence need no reply. It may be noted that the Gram Panchayat of Sangnara Village had granted consent to the Answering



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Respondent No. 11 for setting up of wind farms vide letter dated 9 January 2017, already annexed hereinbefore.

20. The contents of para 7 pertain to Respondent No.7 and hence need no reply.
21. That the contents of para 8 to the extent that clearances to a large number of wind farm projects in a small area puts on an enormous strain on eco system is denied. The map showing locations of allocated WTGs in project area at Sangnara village showing that the same are not clustered in a small area has been annexed at Annexure III to the PCCF report.
22. That the contents of paras 9-32, which are the crux of the present application, all pertain to Respondent No.7 and hence need no reply.
23. That the contents of para 33 are a matter of record and need no reply.
24. That the contents of para 34 are denied. There is no discharge of any Hazardous waste material, either at the time of setting up of wind farm or at the time of its operation or maintenance.
25. That the contents of paras 35-41 all pertain to Respondent No.7 and hence need no reply.
26. That the contents of para 42 and 43 are denied. The Bio diversity Act is concerned with obtaining of biological resources for commercial use and the Act would not be applicable to the activity carried out by Answering respondent No.11. The



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provisions of the Biodiversity Act are of no relevance to the present case.

27. That the contents of para 44 are denied. It is submitted that once a valid resolution has been passed by the Gram Panchayat on 9 January 2017, the purported resolution passed on 21 October 2019 is illegal. A Gram Panchayat cannot act by itself. All powers vested in Sarpanch and Panch(s) are accessible collectively through decision taken at a validly convened meeting of the Gram Panchayat. It is submitted that it has not been established if the purported resolution has been passed validly or not.
28. That the contents of para 45 pertain to Respondent No.7 and hence need no reply.
29. That the contents of para 46 and 47 are denied. The contents have not been corroborated in the inspection report of PCCF. It is pertinent to note that the Sangnara Gram Panchayat had itself granted consent for setting up of wind farms vide its Letter dated 09th January, 2017 which is annexed at Annexure R11/4.
30. That in light of what has been stated hereinabove, there are no cogent grounds raised in the original application relating to Answering Respondent No.11 and therefore the same ought to be dismissed qua answering Respondent No.11. Further, as stated hereinabove, the Original Application is barred by limitation.
31. It may be noted that Respondent No.11 has contributed to the Social and economic upliftment of the region and has contributed towards its development by undertaking various activities as a



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part of its CSR obligations like cleaning of drinking water tank, vocational training program and various other community building activities. Copy of CSR report for the years 2018-2021 is annexed hereto and marked as ANNEXURE R-11/8.

In view of the aforesaid facts and circumstances, it is submitted that the said original application may be dismissed with cost.



SUZLON GUJARAT WIND PARK LTD.

Authorized Signatory

DEPONENT

VERIFICATION

I, the deponent above named do hereby verify that the contents of foregoing affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed there from.

Verified at Rajkot on this the 4th day of October, 2021.

SUZLON GUJARAT WIND PARK LTD.

Authorized Signatory

DEPONENT

Suzlon Gujarat Wind Park Limited

Solemnly Affirm Before by Shri

Auth. Sign. Mittal, S.K. Mittal, Rajkot

who is Identified By Shri.....

sat.....Advocate Who is

Personally Known to me on This

04.....Day of

Oct.....2021 At Rajkot.

B. B. Gandhi

B. B. GANDHI
NOTARY

Receipt No. 33127
Page No. 59127
Serial No. 106327
Date 04/10/2021

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BIPINCHANDRA B. GANDHI

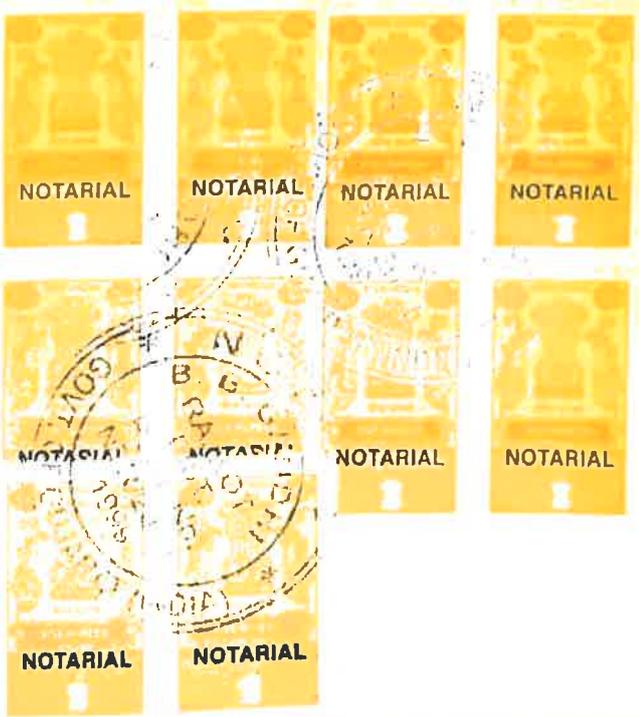
Advocate & Notary

Madhav Apartment, Anandnagar M-50,

Near School No. 63,

Panchmukhi Hotel Street,

RAJKOT - 360 002.





महाराष्ट्र MAHARASHTRA

2020

AW 341927

अनु.क्र. 6813 दि. 9/7/20 मु. शु. रसम 500/-
 दस्तावेज प्रकार Authority letter
 करत नोंदणी करणार आहेत का ? होय/नाही
 मिळकतीचे वर्णन
 मुद्रांक विकत घेणाऱ्याचे नांव S.G.W.P.L.
 परत Hadapsar Pune.
 पुस्त्या पक्षकाराचे नांव
 हस्त व्यक्तीचे नांव व परत S. Pawar
 मुद्रांक विकत घेणाऱ्याची सही
 सुर्यकांत सुरखदेव गवळी
 पत्रकार क्र. 2209009
 मोठी काळगेर (कटकावाकवल्ली), ता. खेरी, जि. पुणे

**POWER OF ATTORNEY**

TO ALL TO WHOM THESE PRESENTS SHALL COME, we, SUZLON GUJARAT WIND PARK LIMITED (CIN # U40100GJ2004PLC044409), a company duly incorporated under the provisions of the Companies Act, 1956 (1 of 1956) and registered with the Registrar of Companies, Gujarat at Ahmedabad and having its registered office at "Suzlon", 5, Shrinani Society, Near Shri Krishna Complex, Navrangpura, Ahmedabad-380009 and a corporate office at One Earth, Hadapsar, Pune-411028 (hereinafter referred to as the "Company") SEND GREETINGS:

AND WHEREAS we, and / may be / would be required to do various acts, deeds, matters and things for providing effective and efficient services in the matter of business activities of the Company including, but not limiting to purchasing, selling, leasing of land, obtaining necessary registrations, permissions, approvals, confirmations, sanctions in that regard and since we, through the Directors of the Company, being unable to remain present every time, anytime and to do all such acts, deeds, matters and things

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for such purposes as and when due and required, we are desirous of appointing **Mr. Vinod Bishnoi** and / or **Dr. Vinnakota Bapeshwar Rao** and / or **Mr. Mansukh R.Pambhar** and / or **Mr. Ishwar Chand Mangal** and / or **Mr. Anoop Khatry**, the authorised representatives of the Company to be the true and lawful attorney of the Company for the said purposes as well as to represent the Company for the purposes hereinafter set forth.

NOW KNOW YE AND THESE PRESENTS WITNESSETH THAT we, **SUZLON GUJARAT WIND PARK LIMITED** do hereby nominate, constitute and appoint **Mr. Vinod Bishnoi**, son of Mr. Banwari Lal Bishnoi, Adult, Occupation Service, presently residing at D-501, Laburnum Park, Magarpatta City, Hadapsar, Pune-411028 and / or **Mr. Vinnakota Bapeshwar Rao**, son of Mr. Surya Narayana Vinnakota, Adult, Occupation Service, presently residing at 401, Meridian Heights, 154, Peters Road, Royapettah, Chennai-600014 and / or **Mr. Mansukh R.Pambhar**, son of Mr. Raghav Pambhar, Adult, Occupation Service, presently residing at 5, Silhar Arc Apartment, Nirmala Convent Road, Rajkot-360007 and / or **Mr. Ishwar Chand Mangal** son of Mr. Kishan Gopal Agrawal, Adult, Occupation Service, presently residing at 501, 5th Floor, Shamik Apartment, Dixit Road, Near Sathe College, Ville Parle (East), Mumbai-400057 and / or **Mr. Anoop Khatry**, son of Mr. Rajesh Khatry, Adult, Occupation Service, presently residing at Aspire Towers, Tower 9, Flat No.301(303), 3rd Floor, Amanora Township, Hadapsar, Pune-411028 **severally**, (hereinafter referred to as the "**Attorney**") for the specific and limited purpose of effective and efficient operations of the Company including but not limiting to purchasing, selling, leasing of land, obtaining necessary registrations, permissions, approvals, confirmations, sanctions in that regard and for the purpose to do all such acts, deeds, matters and things as may be necessary in this behalf that is to say:-

- 1) to sign contracts, documents, letters and orders, papers with suppliers, contractors, customers and such other agencies for effective operation of the business activities of the Company;
- 2) to identify the lands, may it be private land or forest land or revenue land or otherwise, approach various state government authorities, finalising the terms and conditions for dealing in lands, finalising Agreement to Sale, Agreement to Lease, Sale Deed, Lease Deed, Deed of Rectification of Agreement to Sale / Sale Deed, Deed of Rectification of Agreement to Lease / Lease Deed and such other necessary documents, as the case may be (hereinafter referred to as the "**Deeds & Documents**");
- 3) to execute Deeds & Documents, agreements, affidavits, confirmations, declarations, indemnities, undertakings and sign all such necessary and desirable documents, letters and such other papers in favour of such person or persons, organisations, including but not limiting to customers, banks, financial institutions, nodal agencies, Central / State / local governments, vendors, contractors and suppliers;
- 4) to admit the necessary executions before the concerned Sub-Registrar and or any competent Authority and pay the requisite registration fees to the concerned Sub-Registrar for the registration of the said deeds and to obtain receipt thereof; and to submit, withdraw any documents, papers, writings, applications, etc. for the effective registration of the said Deeds & Documents before the concerned Sub-Registrar; and or any competent Authority; and to accept the duly registered original Deeds & Documents from the concerned Sub-Registrar and to sign the acknowledgement on behalf of the Company; and to do all other acts which are required for the registration of the Deeds & Documents for the effective completion of the registration process of the land as may be purchased / sold by the Company from time to time;
- 5) to get conversion permission of the property or part thereof of the Company, if and as and when required, and for the purpose apply and represent the Company before the Administrator, Collector, Tahsildar, Town Planning Officer, Talati, Inquiry Officer and such other concerned Officer or Officers by whatever name called and to obtain conversion permission; and to effect mutation or separation of holding of the property or part thereof of the Company, if and as and when required, in Revenue, City Survey, Village or Municipal Record and for the purpose

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represent the Company before Talati, Chief Officer, Mamlatdar, City Survey Officer and other concerned Officer or Officers by whatever name called and to do all necessary things relating thereto; and to make necessary application with T.I.L.R. for getting the land demarked and pay prescribed fee in that respect and to file appeal / application / petition in respect of the demarked land;

- 6) to appear for and represent the Company before various statutory, nodal, quasi-judicial government offices and departments and authorities including but not limiting to Talati, Gram Panchayat, City Survey, Mamlatdar, Collector, Sub-Registrar, Municipality, Municipal Corporation, State Government, Central Government and such other government / semi-government authorities;
- 7) to protect the legal rights of the Company;
- 8) to make, sign and verify all applications, petitions or objections together with any subsequent alterations / modifications / withdrawal thereto to appropriate government, semi-government, local, statutory authorities and offices of and departments including but not limiting to the Central Government, State Government, Nodal Agencies, Power Generation / Transmission / Distribution companies, the Collector, Deputy Collector, Mamlatdar, Village Panchayat, Talati, other Revenue Authorities;
- 9) to accept and receive registered letters, permissions, approvals, sanctions, refunds, claims and such other letters and papers addressed to the Company and / or individual name of Directors / Officers and / or joint names and / or department(s) of the Company and any other communications from the Government and Government Offices and departments including but not limiting to that referred to hereinabove;
- 10) to appear for and represent the Company to and before any Courts in India including original, revision or appellate and to sign, execute, verify and file suits, complaints, appeals, revisions, written statements, objections, affidavits, petitions and also to accept services of all summons, notices and other process, if any, in connection with the matter pertaining to the Company; make, sign and verify all suits, applications, petitions or objections to appropriate government, semi-government, local, statutory authorities and offices as may be required in the aforesaid matter; compromise, compound or withdraw or refer to arbitration all disputes and differences in connection with the aforesaid matters; withdraw and receive documents or money from any Court, Office, Party or Person in execution of decree or otherwise and to do all the acts, deeds, matters and things as may be necessary, desirable and expedient in connection with the aforesaid; to appoint and engage on behalf of the Company Lawyers, Advocates, Pleaders, Attorneys, Solicitors to investigate title of the land, to issue public notice, to represent the Company before Judicial and Quasi-Judicial Authorities, Courts including Civil and Criminal, Revenue Tribunal, High Court, etc. and to fix and pay their fees / remuneration and to discharge his or their appointments;
- 11) Generally to do, execute and perform any other acts, deeds, matters and things whatsoever which in the opinion of the said Attorney ought to have been done, executed and performed in relation to the Company's specific and limited purpose of dealing in land, obtaining necessary registrations, permissions, approvals, confirmations, sanctions in that regard and for effective and efficient business operations of the Company and other matters incidental and ancillary thereto as duly and effectually as the Company could have done and / or if the Director would have been personally present and acting;
- 12) And to sub-delegate the powers conferred upon the Attorney by virtue of this Power of Attorney, partly or fully, to such other person or persons as the Attorney may think fit from time to time and / or vary such sub-delegated powers to such person or person(s), from time to time in the best interest of the Company and for the purpose to do all such acts, deeds, matters

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and things and sign power of attorney(s), authority letter(s), deeds, documents, letters and such other papers as may be necessary, desirable and expedient for the purpose;

- 13) to witness the affixation of the Common Seal of the Company wherever and to the extent affixed / required to be affixed on such documents, letters and papers including but not limiting to those referred to in clauses hereinabove.

All acts, deeds, matters and things done by the Attorney shall be binding on the Company and we, hereby agree and undertake to ratify and confirm all and whatsoever the said Attorney shall lawfully do, execute or perform in exercise of the powers, authorities and liberties hereby conferred upon or by virtue of these presents, if so required.

This Power of Attorney is for the specific and limited purpose, as mentioned hereinabove and validity of this Power of Attorney shall expire on 31st December 2021.

IN WITNESS WHEREOF we, the above named Company, have executed at Pune on this 26th day of June 2020.

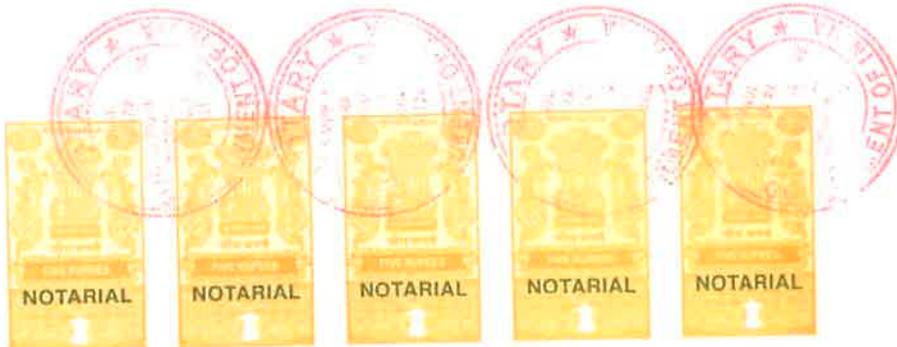
For Suzlon Gujarat Wind Park Limited

Ranjitsinh A. Parimar
 Ranjitsinh A. Parimar,
 Director.
 DIN: 00002613.



NOTED & REGISTERED
 AT SR. NO. 152/2020

BEFORE ME
Rahul Khari
 RAHUL A. KHARAT
 ADVOCATE & NOTARY
 GOVT. OF INDIA
 AREA HAVELI, PUNE
 MS. RASHTRA
 27 JUL 2020



Suzlon Gujarat Wind Park Limited

1st Floor "Mangal Shanti" Opp Mangal Bhavan , Nirmala Convent Road, Rajkot - 360 007, India



Phone : +91.281.2455922 / 2455933
 Fax : +91.281.2474343

AUTHORITY LETTER**TO WHOMSOEVER IT MAY CONCERN**

I, the undersigned, **Mansukh R. Pambhar**, son of **Shri Raghav Pambhar**, Adult, Occupation-Service, presently having correspondence address — **1st Floor, Mangal Shanti Apartment, Nirmala Convent Road, Rajkot-360 007 (Gujarat)**, Power of Attorney holder for **M/s. SUZLON GUJARAT WIND PARK LIMITED**, a company incorporated under the Companies Act, 1956 and having its registered office at- "**Suzlon**", **5, Shrimali Society, Near Shri Krishna Complex, Navrangpura, Ahmedabad- 380 009** and a corporate office at- **One Earth, Hadapsar, Pune -411 028, India** (hereinafter referred to as the "**Company**") following authorised representatives, severally and/or jointly, for the specific functions identified hereunder,

1. **Shri Popatlal Ukabhai Vekaria**, S/o. **Shri Ukabhai Vekaria**, Adult, Occupation- Service, having correspondence address at **1st Floor, Mangal Shanti Apartment, Nirmala Convent Road, Rajkot- 360007, Gujarat**
2. **Shri Nitesh Vasantbhai Hirpara**, S/o. **Shri Vasantbhai Hirpara**, Adult, Occupation- Service, having correspondence address at **1st Floor, Mangal Shanti Apartment, Nirmala Convent Road, Rajkot- 360007, Gujarat**

As true and lawful Attorney for the Company (hereinafter called the "**Attorney**"), to do or cause to be done in the Company's name and on behalf of the Company, any of the following acts, deeds, matters and things for the effective and efficient operations of the Company in the State of **Gujarat**:

1. to approach Forest , Revenue Authorities & Private Land owners including but not limiting to Talathi, Gram Panchayat, Municipality, Municipal Corporation, City Survey, Mamlatdar, Collector, Sub-registrar and other related Government/Semi-Government authorities of the State of **Gujarat** and represent, apply and sign for and on behalf of the Company before the said authorities and such other concerned authorities and departments of the various State Governments for setting-up of Wind Farm project(s) for and in the name of the Company and / or the Company's clients;
2. to make necessary applications, to make / accept modifications, to submit drawings and do all the work for getting permissions, approvals, allotments and leases from the appropriate authorities;
3. to represent the Company before the Sub-Registrar, Deputy Registrar, Inspector General of Registrar, Notary-Public, Special Executive Magistrate, Tehsildar, Sub-Divisional Officer, Village-Talathi, Collector, Revenue Commissioner, and such other Government, Semi Government, Tax, Revenue, Quasi-Government authorities as may be required for producing, executing, signing any deed, document, application, appeal, petition, for and on behalf of Company in relation to the any Forest Land and Revenue Land and other Private land in the State of **Gujarat** (hereinafter referred to as the "**said Land**");

..2..



Corporate Identity Number: U40108GJ2004PLC044409

Group Headquarters One Earth, Hadapsar, Pune - 411 028, India Ph.: +91 20 61356135 / 67022000, Fax: +91.20.67022100 / 67022200

Regd. Office "Suzlon", 5, Shrimali Society, Near Shri Krishna Complex, Navrangpura, Ahmedabad - 380 009, India Ph.: +91 79 66045000 / 26407141 Fax +91 79.26565540

Suzlon Gujarat Wind Park Limited

1st Floor "Mangal Shanti" Opp Mangal Bhavan , Nirmala Convent Road, Rajkot - 360 007, India



Phone : +91 281.2455922 / 2455933
 Fax : +91 281.2474343

(2)

4. to represent Company for admitting, signing, producing, executing, any deed and document before the concerned Sub-Registrar and/or such other land revenue and/or forest land departments/authorities for the registration of any deed or document or any agreement and to obtain receipt thereof in the matter of the said Land;
5. to execute the sale / lease deeds or any agreement on behalf of the Company as and when and from time to time such land has been acquired / allotted / purchased from the said Forest Land and Revenue Land Authorities and other private land owners / parties in the state of Gujarat (hereinafter referred to as the "said Land");
6. to admit the said execution before the concerned Sub-Registrar and / or such other land revenue and / or Forest land departments / authorities for the registration of the said sale / lease deeds or any agreement and to obtain receipt thereof in the matter of the said Land;
7. to pay the requisite registration fees to the concerned Sub-Registrar and / or such other land revenue and / or Forest land departments / authorities for the registration of the said sale / lease deeds and to obtain receipt thereof in the matter of the said Land;
8. to submit, withdraw any document, papers, writings, applications, etc. for the effective registration/cancellation of the said sale / lease deeds before the concerned Sub-Registrar and / or forest land departments/authorities in the matter of the said Land;
9. to accept the duly registered original sale / lease deeds or any deeds from the concerned Sub-Registrar and/or such other land revenue and / or forest land departments / authorities and to sign the acknowledgement on behalf of the Company in the matter of the said Land;
10. to lodge FIR/complaints in case of any criminal offence committed against the company.
11. to enforce the legal rights of the company in relation with all court matters hereinbefore mentioned by initiating court proceedings and to conduct the same by signing the Vakalatnamas, plaint, complaint, written statement, affidavit, say, applications like revision, review and appeals etc. and also all the necessary documents as required.
12. to apply for certified copies for all the aforesaid matters.
13. to do all other acts which are required for the registration of the said sale / lease deeds for the effective completion of the registration process of the land as may be purchased by the Company from time to time in the matter of the said Land.

Provided that this Authority Letter will cease to be operative when the Authority Letter ceases to be associated with the Company.

And I, on behalf of the Company, hereby undertake to ratify whatever the Attorney may lawfully do or cause to be done in and by virtue of this Authority Letter, if so required.



Corporate Identity Number U40108GJ2004PLC044409

Group Headquarters One Earth, Hadapsar, Pune - 411 028, India Ph. : +91 20 61356135 / 67022000, Fax: +91 20 67022100 / 67022200
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Suzlon Gujarat Wind Park Limited

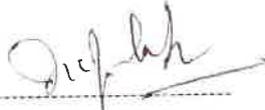
1st Floor "Mangal Shanti" Opp. Mangal Bhavan, Nirmala Convent Road, Rajkot - 360 007, India

SUZLON
POWERING A GREENER TOMORROWPhone : +91.281.2455922 / 2455933
Fax : +91.281.2474343

(3)

The aforesaid Authority Letter is for the specific and limited as mentioned hereinabove and the validity of this authority letter will commence from **01st** Day of Month **April 2020** and shall expire on **31st** Day of Month **December 2021**.

In WITNESS WHEREOF I, the above named **Mansukh R. Pambhar** has hereinto set my hand on this **01st** Day of Month **April 2020** at **Rajkot**.



(Mansukh R. Pambhar)



Accepted By :



(Popatbhai Ukabhai Vekaria)



(Nitesh Vasantbhai Hirpara)

Corporate Identity Number: U40108GJ2004PLC044409

Group Headquarters One Earth, Hadapsar, Pune - 411 028, India Ph.: +91.20.61356135 / 67022000, Fax: +91.20.67022100 / 67022200
Regd Office "Suzlon", 5, Shrimali Society, Near Shri Krishna Complex, Navrangpura, Ahmedabad - 380 009, India Ph.: +91.79.66045000 / 26407141 Fax: +91 79 26565540

ANNEXURE R-11/1

COLLECTOR AND DISTRICT MEGISTRATE, KUTCH-BHUJ

JILLA SEVA SADAN, BHUJ-KUTCH

28

No.JMN-4/Windmill/Vashi/1250/2021

Dt.15/07/2021

Sub: Mouje: Sangnara, Tal.Nakhatrana
About surrender of land allotted on lease for the purpose of wind farm power project.

M/s Suzlon Gujarat Windpark Ltd., Rajkot

Ref: (1) Dy.Collector, Nakhatrana Letter No.Sasu/Sangnara,Suzlon breach of condition/Vashi/257-258/2021, Dt.22/06/2021
(2) Suzlon Company's application Dt.02/07/2021
(3) Hereby Office Letter No.JMN-4/Windmill/Vashi/1250/2021, Dt.12/07/2021

:: Order ::

The fact of the matter is that Mr. Suzlon Gujarat Wind Park Ltd. with the following orders, for the purpose of wind farm power project, the government land of Sangnara village of Nakhatrana taluka of Kutch district has been allotted on lease for 20 years.

| Sr.No. | Taluka | Village | R.S.No. | Order No./Date | Allotted land Hec.Are |
|--------|------------|----------|---------|--|-----------------------|
| 01 | Nakhatrana | Sangnara | 84p | JMN/2/Vashi/3314/2015 Dt.01/08/2015 | 07-00-00 |
| 02 | Nakhatrana | Sangnara | 84p | JMN/2/Vashi/4640/2015 Dt.26/10/2015 | 04-00-00 |

According to the Deputy Collector, Nakhatrana, from the letter with reference (1), windmills have been set up at 6 (six) locations out of the above 11 locations and foundation has been filled in advance at 2 (two) locations. The company has not done any work on the remaining three locations. In the present case, as per condition no.4 of the land allotment order, provision has been made for the land to be used for that purpose within 2 years from the date of possession of the land. Thus, from the location allotted from the order dated 01/08/2015, point no.SNG 2 and 3 Foundation has been laid on and no work has been done on them in points no.6 and 7 and no windmill has been erected on 1 (one) location no.3 The Deputy Collector has given an opinion to take action regarding the violation of condition no.4. In addition, the Sangnara Gram Panchayat has also given approval to the Suzlon Company to operate which was resolved by the resolution at that time. Also, a case of National Green Tribunal has been filed in Sangnara village which is still pending and it is not known from the record that there is any restraining order by the National Green Tribunal in this regard, said the Deputy Collector Nakhatrana.

....2....

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The applicant submitted in his reference-(2) that the windmill has been erected at 6 (six) points out of the land leased to the company for the purpose of 11 location wind farm project in village Sangnara, Nakhatrana taluka and at present this windmill is in operation and work has also been done on 2 (two) points SNG 2 and 3 up to the foundation. The company has agreed to renew the time limit as well as the amount of the penalty for breach of condition. As well as the remaining 3 (three) points in which no operation has been done, the company does not need the land which has been agreed to be surrendered to the Government.

Thus, in view of the above facts, M/s Suzlon Gujarat Wind Park Ltd. in village: Sangnara, Taluka: Nakhatrana. Order No.JMN/2/VASHI/3314/2015 dated 01/08/2015 Land Hec.7-00-00 Aare and Order No.JMN/3/VASHI/ 4640/2015 dated 26/10/2015 Hec.4-00-00 Aare found Total land Hec.11-00-00 Aare has been allotted on lease for 20 years for the purpose of wind farm. Out of which Suzlon Company has erected wind mill at (six) points and 2 (two) points no.SNG 2 and SNG 3 land has been partially violated as per the condition No.4 of the order dated 01/08/2015 as the foundation has been filled on the area of 2-00-00. M/s.Suzlon Gujarat Wind Park Ltd. from the letter with reference (3) here regarding the violation of the condition, the amount of fine to be paid to Rs.3,20,000/- The operation of the location has to be completed within the time limit.

The remaining land with 3 (three) locations shown in the table below Hec.3-00-00, in which no operation has been carried out by the company, is hereby ordered to be returned without mortgage to the Government without compensation.

| Sr. No. | Taluka | Village | Order No./Date | Allotted land Hec.Are | R.S. No. | Land Hec. Are. Surrender to Govt. |
|---------|------------|----------|--|-----------------------|----------|-------------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 01 | Nakhatrana | Sangnara | JMN/2/Vashi/3314/2015 Dt.01/08/2015 | 7-00-00 | 84p | Location No.SNG-6 & 7 2-00-00 |
| 02 | Nakhatrana | Sangnara | JMN/2/Vashi/4640/2015 Dt.26/10/2015 | 4-00-00 | 84p | Location no.3 1-00-00 |

Related Mamlatdar should take care of the unloaded possession of the land mentioned in the above mentioned village, survey number, column 7, to report here in 7 days. Also, any arrears/remains of the government regarding the said land should be recovered and reported and the revenue record of this order should be noted.

(Pravina.D.K.)
Collector-Kutch

:: 3 ::

- 1) To,
Authorized Representative,
Suzlon Gujarat Wind Park Ltd.,
1st Floor, "Mangal Shanti", Opp. Oriental Bank, Nirmala Convent Road,
Rajkot

➤ Copied forwarded for information & implementation:

- 1 To the Dy. Collector, Nakhatrana-Kutch.
- 2 To the Mamlatdar, Nakhatrana-Kutch ordered regarding the official noting and for the inspection report of surrender of land in the undertaking of Government.
- 3 To the D.I.L.R., Bhuj-Kutch
- 4 To the Talati Sah Mantri, Vill. Sanganara, Taluka: Nakhatrana for the information purpose.
- 5 At Office File

(T.C.)

ANNEXURE R-11 | 2

GUJARAT POLLUTION CONTROL BOARD

"PARYAVARAN BHAVAN"

31

SECTOR: 10-A, GANDHINAGAR-382010

: OFFICE ORDER:

No: GPCB/P-1/12/352040

Date: 12.04.2016

Ref: Office Circular no: 1) P/328/17309 dtd. 13.9.1991

Office Circular no: 2) P/693(SEZ)/32831 dtd. 28.10.2002

The Gujarat Pollution Control Board has published a list of category of cottage and small scale industries having no pollution potential vide reference (2) above. Such industries are exempted from obtaining Consent to Establish from GPCB.

Now that the CPCB has published "Final document on Revised Classification of Industrial Sectors under Red, Orange, Green and White Category" on 29.2.2016 classifying various industries into Red, Orange, Green and White Categories. According to this classification, the White category of industries do not require Consent to Establish and Consent to Operate permits from respective SPCBs.

The CPCB vide its letter no: B-29012/ESS(CPA)/2015-16/8570 dated 07.03.2016 also issued necessary directions under Section 18 (i) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 regarding harmonization of classification of industrial sectors under the Red, Orange, Green and White categories.

This matter was further discussed in Boards 210th meeting held on dt 10.3.2016 and the Board has adopted the above classification and decided to exempt the White category of industries mentioned in the above mentioned documents of the CPCB from the requirement of Consent to Establish and Consent to Operate from the GPCB. Further the GPCB has also decided to add a few more industrial activities under White Category where there is absolutely no pollution potential and also decided that such industries

would not need Consent to Establish and Consent to Operate from the GPCB henceforth. A list of these industries which are exempted from obtaining the Consent to Establish and Consent to Operate are appended herewith at "Annexure-I" to this Office Order.

Any further confusion leading to the classification of any industry which are otherwise not covered under the above mentioned document of CPCB would be brought to the notice of the Member Secretary, GPCB for putting up the Agenda in the committee constituted for "categorization of industries" vide GPCB Office Order no:P-1/14/152996 dated 10.7.2013 Further the respective Unit Heads / Regional Officers of the Board shall also bring any such case coming to their notice which are not directly covered under the Red/ Orange/ Green/ White categories or leading to any type of confusion to the notice of the Categorization Committee mentioned herein above.

Issued after the approval of the Chairman.

For & on behalf of
Gujarat Pollution Control Board

S/d
(HARDIK SHAH)
Member Secretary

Encl: Annexure-I

Copy to:

1. All Taluka Development Officer
2. All District Development Officer
3. All District Collector
4. Gujarat Electricity Board, Vadodara
5. Dakshin Gujarat Vij Company Limited, Surat
6. Madhya Gujarat Vij Company Limited, Vadodara
7. Uttar Gujarat Vij Company Limited, Mehsana
8. Paschim Gujarat Vij Company Limited, Rajkot
9. Torrent Power Limited, Ahmedabad/Surat
10. Secretary, Revenue Department
11. Additional Chief secretary, Industries and Mines Department
12. Principal Secretary, Forests & Environment Department
13. All Industries Associations
14. All Regional Officer
15. All Unit Heads

: Annexure :

**List of Green Category Industries exempted from obtaining
Consent to Establish (CTE)****&****Consolidated Consent & Authorization (CC&A)****(List of Industries having no pollution potential)
(i.e. White Category)**

| Sr. No. | Name and Type of Industrial Activities |
|----------------|---|
| 1. | Agricultural services not elsewhere classified (like harvesting & threshing) |
| 2. | Assembling units for TV, VCR, Radio sets, Tape Recorders, etc. |
| 3. | Assembling units of air coolers/conditioners, Water coolers, heater, electric irons as well as repairing and servicing. |
| 4. | Assembly of bicycles, baby carriages and other small non motorizing vehicles |
| 5. | Attar formulation units |
| 6. | Button & hooks manufacturing units |
| 7. | Bio fertilizer and bio-pesticides manufacturing units (without using inorganic chemicals) |
| 8. | Biscuits trays etc. manufacturing units (from rolled PVC sheet using automatic vacuum forming machines) |
| 9. | Block making of printing without foundry (excluding wooden block making) |
| 10. | Corianders, Cumins, Turmeric, Salts grinding units |
| 11. | Cotton ginning & pressing units |
| 12. | Compressed oxygen gas manufacturing units from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases) |
| 13. | Cotton & woolen hosiers making units (dry process only without any dyeing / washing operation) |
| 14. | Chalk making from plaster of Paris (only casting without boilers etc., sun drying / electrical oven) |
| 15. | Computer and peripheral assembling units |
| 16. | Ceramic products manufacturing by sun drying |
| 17. | Common salt crushing and packing units |
| 18. | Distributors of agricultural machinery and equipment |
| 19. | Distributor of industrial machinery and equipment other than electrical |
| 20. | D.G. Set installation having capacity up to 1000 kVA |
| 21. | Diamond Industries |
| 22. | Diesel pump repairing & servicing centre (complete mechanical dry process) |
| 23. | Embroidery work, zari work and ornamental trimmings carrying units (by hand) |
| 24. | Engineering workshop, machine shop, fabrication shop, smithy shop, turning shop. |

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| Sr. No. | Name and Type of Industrial Activities |
|---------|--|
| | cutting shop |
| 25. | Footwear manufacturers from plastic / PVC |
| 26. | Fabricating units for aluminum doors, windows and furniture (only assembling). |
| 27. | Fabricating units for drawing, surveying and scientific equipment |
| 28. | Fabricating units for iron doors and shutters (without electroplating, spray painting & powder coating) |
| 29. | Fabricating units for stove, cooker, kitchen equipment etc. (without electroplating, spray painting & powder coating) |
| 30. | Fabricating units for tractor trailer, agricultural equipment etc. (without electroplating, spray painting & powder coating) |
| 31. | Fabricating units for vehicle parts without electroplating, heat treatment, spray painting and powder coating |
| 32. | Fountain pen manufacturing units (assembling only) |
| 33. | Frying of dals and other cereals n.e.c. |
| 34. | Electric lamp (bulb and CFL) manufacturing units (assembling only) |
| 35. | Electro magnets, fans, armature, coils and electro-magnetic instruments (assembling only) |
| 36. | Electrical & electronic item assembling (completely dry process) |
| 37. | Engineering & fabrication units (dry process without any heat treatment / metal surface finishing operations / painting) |
| 38. | Floriculture & Horticulture |
| 39. | Flavored betel nuts production / grinding units (completely dry mechanical operations) |
| 40. | Fly ash bricks / block manufacturing units |
| 41. | Glass ampoules and vials making units from glass tubes |
| 42. | Generation of energy through wind mills |
| 43. | Glass putty and sealant manufacturing units (by mixing with machine only) |
| 44. | Groundnut decorticating units (only dry process) |
| 45. | Handloom/ carpet weaving units (without dyeing and bleaching operation) |
| 46. | Inland water fishing |
| 47. | Industrial items from engineering plastics by fabrication process only |
| 48. | Jute and natural fiber goods making units |
| 49. | Jute and mesta pressing and baling units |
| 50. | Leather cutting and stitching units (Less than 10 machines using motor) |
| 51. | Mamra manufacturing units |
| 52. | Making of laces and fringes by hand |
| 53. | Manufacturing units of Articles of paper (used as containers) |
| 54. | Manufacturing units of Agarbattis |
| 55. | Manufacturing units of straw, basketware and wickerware |
| 56. | Manufacturing units of blankets, shawls, carpets, rugs (only weaving) |
| 57. | Manufacturing units of purses and ladies handbags, artistic leather presentation from ready leather |
| 58. | Manufacturing of blankets and shawls by hand |
| 59. | Manufacturing of cotton carpets by hand |

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| Sr. No. | Name and Type of Industrial Activities |
|---------|--|
| 60. | Manufacturing of matches on cottage scale |
| 61. | Manufacturing of woolen carpets by hand |
| 62. | Manufacturing of silk carpets by hand |
| 63. | Manufacturing of durries, druggets and rugs by hand |
| 64. | Manufacturing of raincoats, hats, caps and school bags |
| 65. | Manufacturing of made-up textile articles (without bleaching, dyeing & printing) |
| 66. | Manufacturing of curtains, bed-covers and furnishings û hand embroidered |
| 67. | Manufacturing of curtains, bed-covers and furnishings û hand printed (without dyeing & printing) |
| 68. | Manufacturing of crocheted made-up textile goods, except apparel |
| 69. | Manufacturing of made-up canvas goods such as tents and sails etc. |
| 70. | Manufacturing of candles on cottage scale |
| 71. | Manufacturing of furniture from bamboo (Without pulverization) |
| 72. | Manufacturing of glass bangles |
| 73. | Manufacturing of glass decoration pieces |
| 74. | Manufacturing of gypsum boards |
| 75. | Manufacturing of rolling shutters of iron or steel (without spray painting) |
| 76. | Manufacturing of locks (without electroplating / anodising) |
| 77. | Manufacturing of oil stoves (pressure and non-pressure) |
| 78. | Manufacturing of carrom boards and tables for billiards, table tennis and others |
| 79. | Manufacturing of billiard sticks, hockey sticks, cricket bats, stumps and others |
| 80. | Manufacturing of rackets for badminton, lawn tennis, table tennis, etc. |
| 81. | Manufacturing of balls including those of billiards |
| 82. | Manufacturing of brushes/dusters and similar articles of feathers |
| 83. | Manufacturing of advertising sign-boards and displays etc. |
| 84. | Manufacturing of garment by stitching from ready cloth |
| 85. | Manufacturing of hosiery items / garments by stitching only |
| 86. | Manufacturing of musical instruments |
| 87. | Manufacturing of paper napkins, dishes, labels, paper rolls from ready paper |
| 88. | Manufacturing of Stove Wicks |
| 89. | Manufacturing of sports kit |
| 90. | Paper pins and u clips |
| 91. | Manufacturing of toys (only assembling) |
| 92. | Manufacturing of umbrellas (only assembling) |
| 93. | Manufacturing of market basketry, grain storage bins, ration baskets and similar |
| 94. | Manufacturing from cane and bamboo of shopping bags, ornament boxes |
| 95. | Manufacturing of articles made of palm leaf, screwpine leaf and khajoor leaf |
| 96. | Manufacturing of wooden industrial fixtures such as bobbins, spools, sewing ruler |
| 97. | Manufacturing of wooden tool handles |
| 98. | Manufacturing of broomsticks |
| 99. | Manufacturing of wooden toys, decoration pieces and wooden lamp stands, etc |
| 100. | Manufacturing of wooden agricultural implements |
| 101. | Manufacturing of other wooden household products n.e.c. |
| 102. | Manufacturing of paper cups, saucers, plates and other similar products |
| 103. | Manufacturing of coir items from coconut husk |

| Sr. No. | Name and Type of Industrial Activities |
|---------|---|
| 104. | Manufacturing of domestic flour mill (without plating, electroplating and heat treatment) |
| 105. | Manufacturing of fork-knife, scissors |
| 106. | Manufacturing of frames for spectacles (only assembling) |
| 107. | Manufacturing of shoe brush & wire brush |
| 108. | Manufacturing of all types of threads, cordage, twines etc. |
| 109. | Manufacturing of weighing machines |
| 110. | Manufacturing of bullock-carts, push-carts and hand-carts etc. |
| 111. | Manufacturing of coir rope and cordage |
| 112. | Manufacturing of other rope and cordage including that of jute / mesta and coir |
| 113. | Manufacturing of nets (except mosquito nets) |
| 114. | Manufacturing of tapes, niwar and wicks etc. |
| 115. | Manufacturing of handicraft / decorative / fancy items, n.e.c. |
| 116. | Motor Rewinding |
| 117. | Manufacturing of metal caps, containers etc. |
| 118. | Measuring / controlling / regulating instruments manufacturing units |
| 119. | Medical oxygen |
| 120. | Manufacturing of photo frame, mirror frame |
| 121. | Manufacturing of boora |
| 122. | Manufacturing of screw, nut-bolts etc. |
| 123. | Manufacturing of cement concrete pipe, spun pipe, mosaic tiles, pillars |
| 124. | Manufacturing of lock-net of cement concrete |
| 125. | Manufacturing of pickle and papad up to 500 kg/day |
| 126. | Non-Electrical machine tools manufacturing units |
| 127. | Non-Motorized cycles / wheelchairs & parts manufacturing |
| 128. | Ocean, sea and coastal fishing |
| 129. | Organic & inorganic nutrients manufacturing (by physical mixing) |
| 130. | Organic manure manufacturing (manual mixing) |
| 131. | Painting and decorating work for constructions |
| 132. | Production of firewood / fuel wood (including charcoal by burning) by exploitation |
| 133. | Packing of powdered milk |
| 134. | Pump and motor assembling units |
| 135. | Processing of dry rice |
| 136. | Processing of edible nuts except oil expeller |
| 137. | Processing of groundnuts except oil expeller |
| 138. | Printed books, Notebooks, Registers and other printed materials |
| 139. | Printing of cloth by hand |
| 140. | Newspaper printing press |
| 141. | Rope (plastic and cotton) |
| 142. | Repairing of electric motors & generators (dry mechanical process) |
| 143. | Silk, cotton and other material's apparel manufacturing units |
| 144. | Sun drying of fruits & vegetables |
| 145. | Sun drying of fish |
| 146. | Salt manufacturing at cottage scale |
| 147. | Salt quarrying and screening etc. |

37

| Sr. No. | Name and Type of Industrial Activities |
|---------|---|
| 148. | Soil conservation services |
| 149. | Scientific services like soil testing |
| 150. | Soil desalination services |
| 151. | Scientific & mathematical instrument manufacturing |
| 152. | Solar module non conventional energy apparatus manufacturing unit |
| 153. | Stainless steel in primary and finished forms |
| 154. | Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW) |
| 155. | Spinning, weaving and finishing of coir textiles |
| 156. | Spinning, weaving and finishing of sann hemp and other vegetable fibre textile |
| 157. | Surgical and medical products assembling only (not involving effluent / emission generating processes) |
| 158. | Tea blending & packaging units |
| 159. | Transformer assembling units |
| 160. | Timber works such as fixing of doors, windows and panels etc. |
| 161. | Units doing book-binding, making file covers, envelopes, paper bags from paper or board |
| 162. | Units carrying Electrical installation work for constructions |
| 163. | Various types of Hand Tools manufacturing |
| 164. | Warehousing of agricultural products without refrigeration |
| 165. | Wool spinning, weaving and finishing other than in mills |
| 166. | Weaving and finishing of cotton khadi |
| 167. | Workshop for vehicles repairing |
| 168. | Waste papers bailing process (hydraulic press) |

ANNEXURE R-11/3

MAMLATDAR AND EXECUTIVE MEGISTRATE OFFICE,
TALUKA SEVA SADAN, NAKHATRAMA-KUTCH

38

No.JMN/Vruksh Chedan/Sangna/26/2020

Dt.23/07/2021

Sub: Mouje: Sangnara, Tal.Nakhatrana
 About getting permission to cut down trees from Government land.
 Demand of M/s Suzlon Gujarat Windpark Ltd., Rajkot

Ref: (1) Application Dt.19/07/2021 of applicant Company
 (3) Hereby Office of Circle Officer, Vithon Letter
 No.S.O.V/Vashi/391/2021, Dt.23/07/2021

The fact of the matter is that the applicant company, Suzlon Gujarat Windpark Ltd. from Rajkot with the application dated 19/07/2021, he was asked for the industrial purpose of windmill erection on the leased land at Land R.S.No.84p, Hec.2-00-00 near village Sangnara and Permission has been sought to cut down trees for windmill erection and to reach at 2 locations that obstruct the 900 meter long electric power line from Sangnara to Beru.

In the above work, the Circle Officer, Vithon has the following facts as per his reference-2 inspection report under investigation.

1. Location No.ROH-129
 A windmill is to be set up at this location where the following tree obstacles are to be cut down.
 (1) Teak-14 (2) Gum Arabic tree-12 (3) Jujube bush-5 (Total Trees-32)
2. Location No.ROH-130 A windmill is to be set up at this location where the following tree obstacles are to be cut down.
 (1) Jujube bush-5 (2) Gum Arabic tree-16 (3) Teak-13 (4) Ketado-4
 (5) Prosopis spicigera-2 (Total Trees-42)
3. The remaining work of the company's electric line is to cut a tree below the 900 meter long electric line which is obstructing the construction of a 33Kv three-wire electric line from Sangnara to Beru.
 (1) Gum Arabic tree-22 (2) Teak-62 (3) Jujube bush-24 (4) Ketada-5 (5) Neem-1
 (Total Tree-114)
4. The company has laid the foundation on Land R.S.No.84p location numbers ROH 129 and ROH-130 in Sangnara and has now planted the following tree saplings about 10 days ago in such a way that large vehicles obstruct the raw road to carry cranes and machinery to erect windmills. Whose age appears to be less than 1 year.
 (1) Paper-4 (2) Ficus religiosa-2 (3) Tamarind-6 (4) Banyan-1 (5) Sharu-2 (6) Neem-9
 (7) Ratna Jyot (8) Shevari (Total Tree-31)

If the above plant is planted in such a way as to obstruct large vehicles, the tree will have to be replanted by the laborers of the company.

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Thus, not a single one of the trees reserved by the government is located at the above mentioned location. According to the circular number MSB-1963-15035-B, dated 13/07/1965 of the Department of Agriculture, Forest and Co-operation of the Government, for what purpose can tree felling be allowed? Accordingly, it can be allowed to be mature, dry, harmful, dangerous, or obstructive. The Collector, Kutch-Bhuj Order No.JMN/2/VASHI/3314/2015 dated 01/08/2015 has given land to the company for erection of windmill. Thereafter, The Collector, Kutch-Bhuj's order No.JMN-4/Windmill/VASHI/1250/2021 has been extended from 15/07/2021. Now these trees obstructing in windmill erection work as well as if the trees standing in the demanded area are to be cut down, they should be used after getting the approval as per the rules of the appropriate authority and the trees should be planted in the nearby area.

:: ORDER ::

Applicant Suzlon Gujarat Windpark Ltd.,Rajkot considering the provisions of Saurashtra Tree Cutting Act-1951 in the details of the application of reference-2 as per the power of authority granted to me under Section 3-A of this Act under Saurashtra Tree Cutting Act-1951. An order has been issued to allow the felling of a total of 188 trees at the above mentioned location in the government waste land of village Sangnara, Taluka Nakhatrana allotted.

Removed trees will have to be disposed of by public auction. As well as the above yield amount has to be deposited at the fixed head of the government. In return for the trees cut down by the company, the planting of double trees will have to be done in liaison with the Sangnara Gram Panchayat and after planting the trees, the company will have to take care of them like watering and conservation for stipulated time period and report the progress of the work every month.

(V.K.Solanki)
Mamlatdar-Nakhatrana

- 1) To,
Authorized Representative,
Suzlon Gujarat Wind Park Ltd.,
Rajkot

Copied forwarded to:

- 1 To the Collector, Disaster Branch, Bhuj-Kutch.
- 2 To the Dy.Collector, Nakhatrana-Kutch.

Copied forwarded to:

- 1 To the Circle Officer, Vithon
- 2 To the Talati Sah Mantri, Sangnara Gram Panchayat, for the purpose of implementation of order
- 3 To the Sarpanch, Sangnara Gram Panchayat, for the purpose of implementation of order

(T.C.)



श्री सांगनारा ग्राम पंचायत

मु. पो. सांगनारा, ता. नजराणा-५२७.

१

वे. नं. ४२५०० ४

दा.

आजरोडे सामान्य सेवामां असां सुखां आपां ही ही सुखलेन सुखाने सांगनारा ग्रामना वमानमां पिठ माल कुटोरा माटे साक्षरी वमान सुखलेन साखेना पुस्तक द्याय मजेल ही नेमज अंदर वमान उर पिठमाल प्रोव्हडर समल मां मुजेल ही आपला देशेना सौधी कोरी सामान्या पीठना ही त्या सामान्या स्थाना उरिले उरी सा. प्रोव्हडर जेय आपी असां अंदर कार्ये आपुणिया ही ही सुखलेन सुखाने द्याय आपला प्रोव्हडर दरम्यान पपन मजी माटे साक्षरी वमान मंथा ही जौमर ना वमान मंथी आपा वपा पाकी वस्तो जनापपा ही कोरम मोरलपाली वस्तो जनापपा ही दक्षिणी. थालना जायपामां आपी नेमां आकारी जपुम पंचायत ना संमल ही अंदर ही वस्तो करे वजना त्या वकी सुखाना सुखपु ल्यानि उपेको ही शिश्ये वकी सुखाना दक्षिणेना वज्यामां ही वस्तोमां काय उरिले ही आपला अंतराय उपेक्षाना सुखेन उर शिपाना वपाजदरी ही पिठमाल प्रोव्हडरमां ही सुखलेन त्या पर्यायला लीकिले ही न असां मालाये वीकसेअर प्रोव्हडरची प्रदुषण यतु जयी सा वकी सुखाना सुखेना ही दक्षिणी लायन सांदरु वमान मंथी पसारथायनेना थी आकारा जामना माल करे ही पशु सौने ही अन्य कायने सुखाना ही जतर थाय नेम जयी (पाळा)

॥ पंच त्यां परमेश्वर ॥

५॥



श्री सांगनारा ग्राम पंचायत

मु. पो. सांगनारा, ता. नजत्राणा-५२९.

२

रेक नं.

ता. ८ - ९ - २०१९

तीमच आर्पित कीर्त प्रोडक्टर आणुपना आमारा आमका
 तीमच आर्पितसणा विरवारणी आणुपना दुर धारी
 आनी आमका विरवारणी थरी आम सिध्द प्रोडक्टर
 आमका आम पंचायत नी कडुल मंगुर त्या मंगळ
 आम उपर मुळण सोरी करार उपर मुळण
 जाणकार सोलमन हीके त्या तेनी आणुपना आमका
 आमका पणन म्हीना प्रोडक्टर परतपे आमका एवारा
 साथ सोलर मला शर्यो ते मार पमन लड्यहीके
 नमो फांणना पणन म्हीना प्रोडक्टर मारे लपामयमां
 पणन इध्द शर्यया पडते न मार आम फांणने
 साथे श्री मद्द इय थपा त्या साथ सोलर म्हीना
 पणनी आमका हीके त्या सोलना पुर्त कडुल
 आम ते मार पुरतन वन ल शर्यो तेमच आ प्रोडक्टर
 श्री आमका आमका विरवारणी थरी आम
 आ प्रोडक्टर आमका आपकीय हीके कडुल
 सोलर म्हीना परतपे करपामं आमका



श्री सांगनारा ग्राम पंचायत



R-11/4

42

|| Panch Tyan Parmeshwar ||
Shri Sangnara Gram Panchayat

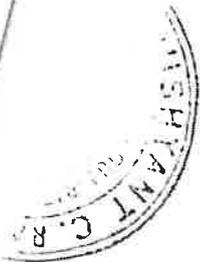
M. Po. Sangnara, Tehsil Nakhatrana – Katchh 1

Re. No. Resolution No. 4

Date : 9-1-2017

To day in the general body meeting it has been discussed that, the Suzlon Company had received Government land of Sangnara Village for Wind Mill industry through the order of the collector. And on it, Wind Mill project has been implemented. Our country's biggest problem is that of electricity power supply. And since this project is part of the solution of this problem, we hereby welcome such a work. During the implementation and establishing of these Suzlon Company's projects, for the Wind Mill, through the Government lands or though the Gauchar land, if Company construction any pakka road or makes any metalled road or put up any electric poles, then to all these tasks our Gram Panchayt is hereby offering consent. All such roads will be permitted for the use of the general public as well as for that of any person belonging to the company. If anybody hinders or barricades or stops from use of the road of the use of the place of location, then it is our duty to get riddance of such nuisances. We are aware of the fact that Wind Mill project is good and is eco friendly the said project does not cause any pollution. And it seems that if through the said land any road for the company or any electric lines of the company pass through the said land, then it will not harm our village's cattle or to anybody else. And when this project is established, then it is going to removed many inconveniences of our villages as well as those of neighbouring areas.

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And it will result in progress of the village. Thus and therefore the said project is acceptable and recognised by our Gram Panchayat. We the signatories as per above are consenting to the above mentioned details. And we hereby stand promise bound, that we the Gram Panchayat will extend full support to this Wind Mill project. We also hereby assure that if in future, too, for the company's Wind Mill Power Project any support or help from our Gram Panchayat is needed, then that will be provided by us. We shall always try and help the company to successfully complete this task. And this project will result in the progress of our village. Thus we welcome this project and this resolution is unanimously passed.

Sign Illegible

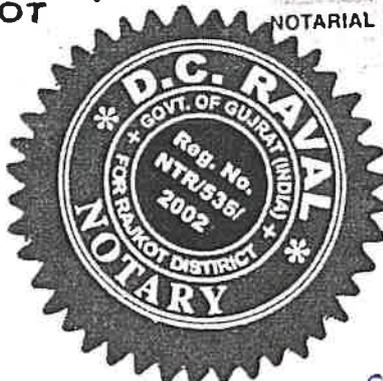
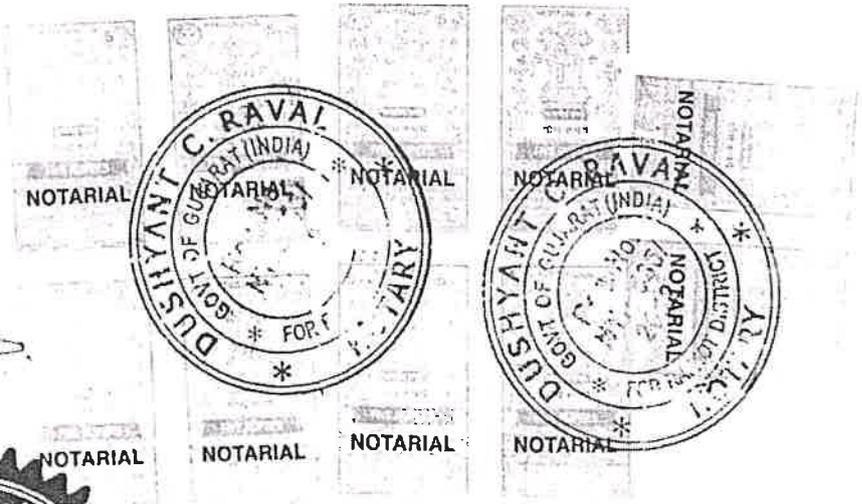
Sarpanch

Shri Sangnara Gram Panchayat

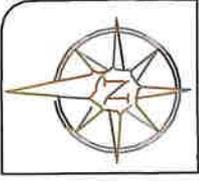
Page No. 166
 Serial No. 1432
 Receipt No. 1432
 Date. 19.12.2020

Gujarati in to English Translation authenticate by

D. C. RAVAL
Advocate & Notary
RAJKOT



(T.C.)

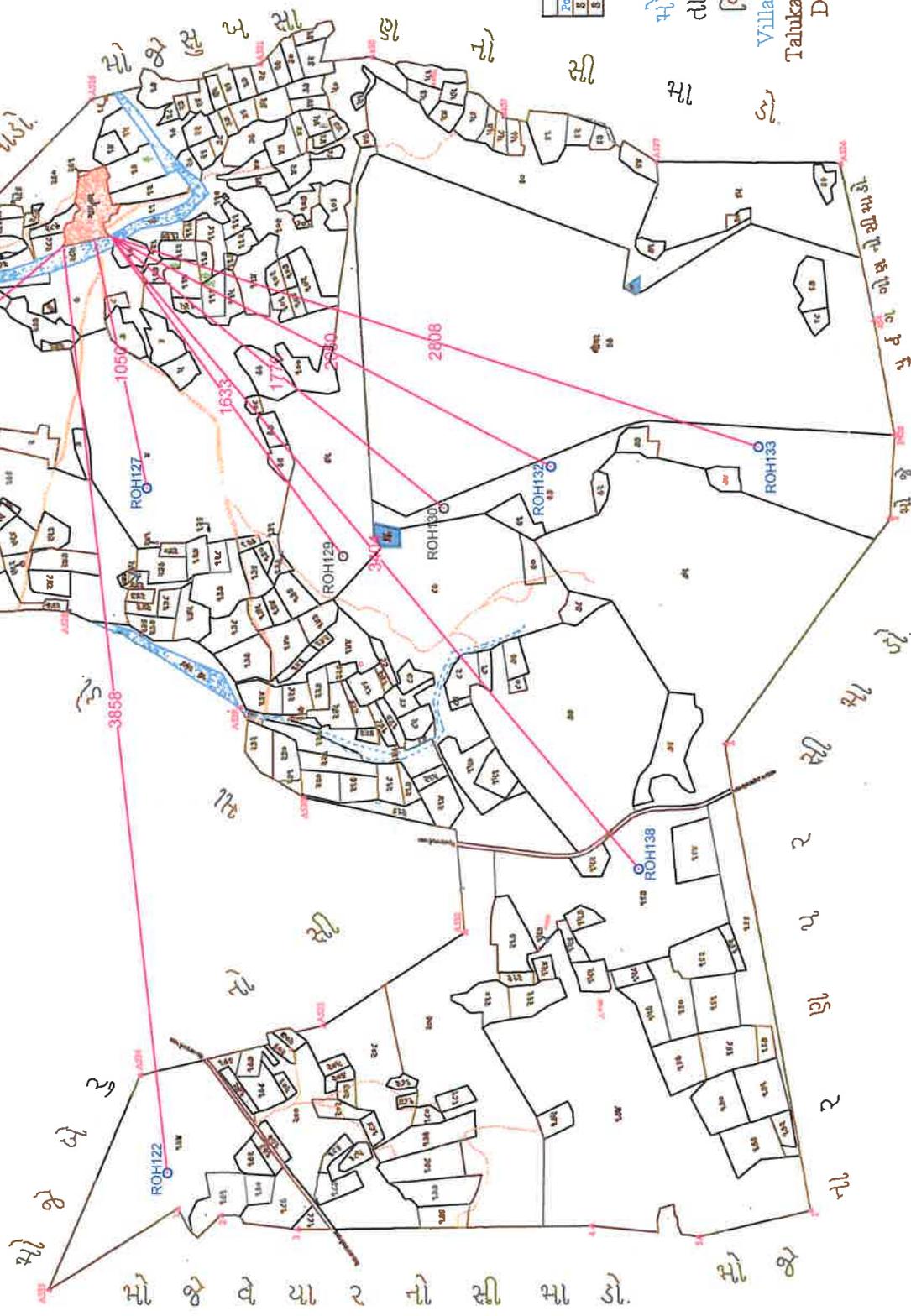


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| 100 | કાંચી/સેલેબ |

| ROH NET WORK DETAILS | |
|----------------------|--------------|
| Point ID | Monitoring |
| S - 455 | 2577078.9750 |
| S - 454 | 2577150.7560 |

મોજે સાંગનારુ તાલુકો નખત્રાણા જિલ્લો કચ્છ
 Village : SANGNARA
 Taluka : NAKHATRAANA
 District: KUTCH
 Year: 2017
 SCALE: 1 Cm = 80 Mtrs

મોજે સાંગનારુ તાલુકો નખત્રાણા જિલ્લો કચ્છ



ANNEXURE R-11/6

ક્રમાંક:-બ/જમન/ટે.૧૧ ૧૯૭૧/૨૦૧૫-૧૬
 નાયબ વન સંરક્ષકશ્રીની કચેરી,
 કચ્છ પશ્ચિમ વન વિભાગ,
 અરિહંતનગર રોડ, ભુજ.
 તા.૨૪/૦૪/૨૦૧૫

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પ્રતિ,
 કલેક્ટરશ્રી,
 ભુજ-કચ્છ.

વિષય:- મોજે:- સાંગનારા, તાલુકા:-નખત્રાણા.
 સર્વે નં.૮૪ પૈકી હે.૦૭-૦૦-૦૦ આરે જમીન
 વિન્ડફાર્મ પ્રોજેક્ટના ઔદ્યોગિક હેતુ માટે ભાડા પટેથી જમીન મળવા બાબત
 સુઝલોન ગુજરાત વિન્ડ પાર્ક લી. રાજકોટ

સંદર્ભ:- આપશ્રીના પત્ર ક્રમાંક: નં.જમન/૨/વશી/૭૬૩૭/૨૦૧૩/ તા.૨૪/૧૨/૨૦૧૩.

સવિનય ઉપરોક્ત વિષય અને સંદર્ભ પત્ર અન્વયે જણાવવાનું કે અરજદાર શ્રી સુઝલોન ગુજરાત વિન્ડપાર્ક લી.રાજકોટ દ્વારા મોજે: સાંગનારા, તાલુકા:-નખત્રાણા ના સર્વે નં.૮૪ પૈકી હે.૦૭-૦૦-૦૦ આરે જમીન વિન્ડફાર્મ પ્રોજેક્ટના ઔદ્યોગિક હેતુ માટે માંગણી કરવામાં આવેલ છે. અરજદારે અરજી સાથે રજુ કરેલા આ સાથે સામેલ નકશા મુજબ પવનચક્કી નં.SNG-08 લેન્ડ બેન્ક વાવેતર વિસ્તાર અંદર આવે છે તેથી તેનો અભિપ્રાય થતો નથી.

આપના હુકમ નં. જમન/૪/વશી/સીએ/૨૦૦૦/તા:૦૭/૦૬/૨૦૦૦ થી નખત્રાણા તાલુકાના સાંગનારા ગામમાં સર્વે નં.૮૪ પૈકી ૫૧.૦૦ હે. જમીન વન વિભાગને લેન્ડ બેન્ક હેઠળ ફાળવવામાં આવેલ છે તે પૈકીની ૩૫.૦૦ હે. જમીનમાં વાવેતર થયેલ છે તેને અડીને બાકી રહેતી ૧૬.૦ હે. જમીન સુઝલોન કંપનીની સદરહુ માંગણીવાળી જમીન થી સલામત અંતર રાખી પવનચક્કી નં. SNG-01,SNG-02,SNG-03,SNG-04,SNG-05 તથા SNG-06 નીચેની શરતે ફાળવવા અભિપ્રાય થાય છે.

શરતો.

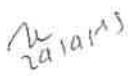
- ૧.વીજળીની લાઈનો ઈન્સ્યુલેટેડ કરવાની રહેશે.
- ૨.વીજળીના થાંભલાઓ ઉપર અને લાઈનો પર બર્ડ ગાર્ડસ તથા રિફ્લેક્ટર્સ લગાડવાના રહેશે.

સામેલ:- ઉપર મુજબ(અરજદારશ્રીની માંગણીવાળી જમીનનો નકશો).



(પી.એ.વિહોલ)

નાયબ વન સંરક્ષક
 કચ્છ પશ્ચિમ વન વિભાગ ભુજ.


 કારકુન
 રજીસ્ટ્રી (આવક) શાખા
 કલેક્ટર કચેરી
 ભુજ - કચ્છ.

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No. B/JMN/TE.11/1078/2015-16
Deputy Conservator of Forest,
West Kutch Forest Department,
Arihant Nagar Road, Bhuj
Dt.24/04/2015

To,
The Collector,
Bhuj-Kutch

Subject :- Mouje: Sangnara, Taluka: Nakhatrana
R.S.No.84p Hec.07-00-00 Are land
Regarding getting land on lease for industrial purpose of wind farm project.
Suzlon Gujarat Wind Park Ltd., Rajkot

Reference : Your Office's letter No: No.JMN/2/VASHI/7637/2013/ Dt.24/12/2013

Pursuant to the above subject and reference letter stating that the applicant M/s Suzlon Gujarat Wind park Ltd., Rajkot has requested for the industrial purpose of the land wind farm project at Survey No. 84 p.07-00-00 of Mouje: Sangnara, Taluka: Nakhatrana. According to the associated map submitted by the applicant with the application, windmill No.SNG-08 falls within the land bank of planting area hence no opinion is given.

From your order no. JMN/4/VASHI/CA2000/DT:07/06/2000/06/2000 of Sangnara village in Nakhatrana taluka Survey No.84 p 51.00 hectare land has been allotted to forest department under land bank 35.00 hectare land has been planted adjacent to it remaining 16.00 Hector land keeping safe distance from the land demanded by Suzlon Company Windmill no. SNG-01, SNG-02, SNG-03, SNG-04, SNG-05 and SNG-06 are considered for allotment on the following conditions.

Conditions:

1. Power lines must be insulated.
2. Bird guards and reflectors should be installed on electricity poles and lines.

Included: As above (Map of the land demanded by the applicant)

Sign Ille.
(P.A.Vihol)
West Kutch Forest Department

(T. (1))

ANNEXURE R-11/7 47

ક્રમાંક:-બ/જમન/ટિ.૧૧/૧૭૨૩/૨૦૧૫-૧૬
 નાયબ વન સંરક્ષકશ્રીની કચેરી,
 કચ્છ પશ્ચિમ વન વિભાગ,
 અરિહંતનગર રોડ, ભુજ
 તા.૦૧/૦૫/૨૦૧૫

પ્રતિ,
 કલેક્ટરશ્રી,
 ભુજ-કચ્છ.

વિષય:-મોજે:- સાંગનારા, તાલુકા:- નખત્રાણા.
 સ.નં. ૮૪ પૈકી હે.૦૪-૦૦-૦૦ આરે જમીન
 વિન્ડફાર્મ પ્રોજેક્ટના ઔદ્યોગિક હેતુ માટે ભાડાપટેથી જમીન મળવા બાબત
સુઝલોન ગુજરાત વિન્ડ પાર્ક લી., રાજકોટ

સંદર્ભ:-આપશ્રીના પત્ર ક્રમાંક નં. જમન/૨/વશી/૫૦૮૧/૨૦૧૫ તા.૦૧/૦૫/૨૦૧૫.

સવિનય ઉપરોક્ત વિષય અને સંદર્ભ પત્ર અન્વયે જણાવવાનું કે અરજદાર શ્રી સુઝલોન ગુજરાત વિન્ડપાર્ક લી. રાજકોટ દ્વારા મોજે: સાંગનારા, તાલુકા: નખત્રાણાના સર્વે નં. ૮૪ પૈકી હે.૦૪-૦૦-૦૦આરે. જમીન વિન્ડફાર્મ પ્રોજેક્ટના ઔદ્યોગિક હેતુ માટે માંગણી કરવામાં આવેલ છે. આ સાથે સામેલ નકશા મુજબ પવનચકકી નં. ૧ થી ૪ જંગલ વિસ્તાર બહાર આવે છે અને આ જમીન નીચેની શરતે ફાળવવા અભિપ્રાય આપવામાં આવે છે.

શરતો.

૧. વીજળીની લાઈનો ઈન્સ્યુલેટેડ કરવાની રહેશે.
૨. વીજળીના થાંભલાઓ ઉપર અને લાઈનો પર બર્ડ ગાર્ડસ તથા રિફ્લેક્ટર્સ લગાડવાના રહેશે.

સામેલ:- ઉપર મુજબ (અરજદારશ્રીની માંગણીવાળી જમીનનો નકશો)

નોંધ પરની સુચના અન્વયે

(પી.એ.વિહોલ)
 નાયબ વન સંરક્ષક
 કચ્છ પશ્ચિમ વન વિભાગ ભુજ.

૧૬/૦૫/૧૫

કારકુન

રજીસ્ટ્રી (આવક) શાખા
 કલેક્ટર કચેરી
 ભુજ - કચ્છ.

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No. B/JMN/TE.11/1724/2015-16
Deputy Conservator of Forest,
West Kutch Forest Department,
Arihant Nagar Road, Bhuj
Dt. 15/05/2015

To,
The Collector,
Bhuj-Kutch

Subject :- Mouje: Sangnara, Taluka: Nakhatrana
R.S.No.84p Hec.07-00-00 Are land
Regarding getting land on lease for industrial purpose of wind farm project.
Suzlon Gujarat Wind Park Ltd., Rajkot

Reference: Your Office's letter No: No.JMN/2/VASHI/5081/2015/ Dt.01/05/2015

Pursuant to the above subject and reference letter stating that the applicant M/s Suzlon Gujarat Wind park Ltd., Rajkot, Mouje: Sangnara, Taluka: Nakhatrana Survey No. 84p Hec.04-00-00 Are. The land has been sought for the industrial purpose of the windfarm project. According to the map attached with this, windmill No. 1 to 2 comes out of the forest area and opinion is given to allot this land under the following conditions.

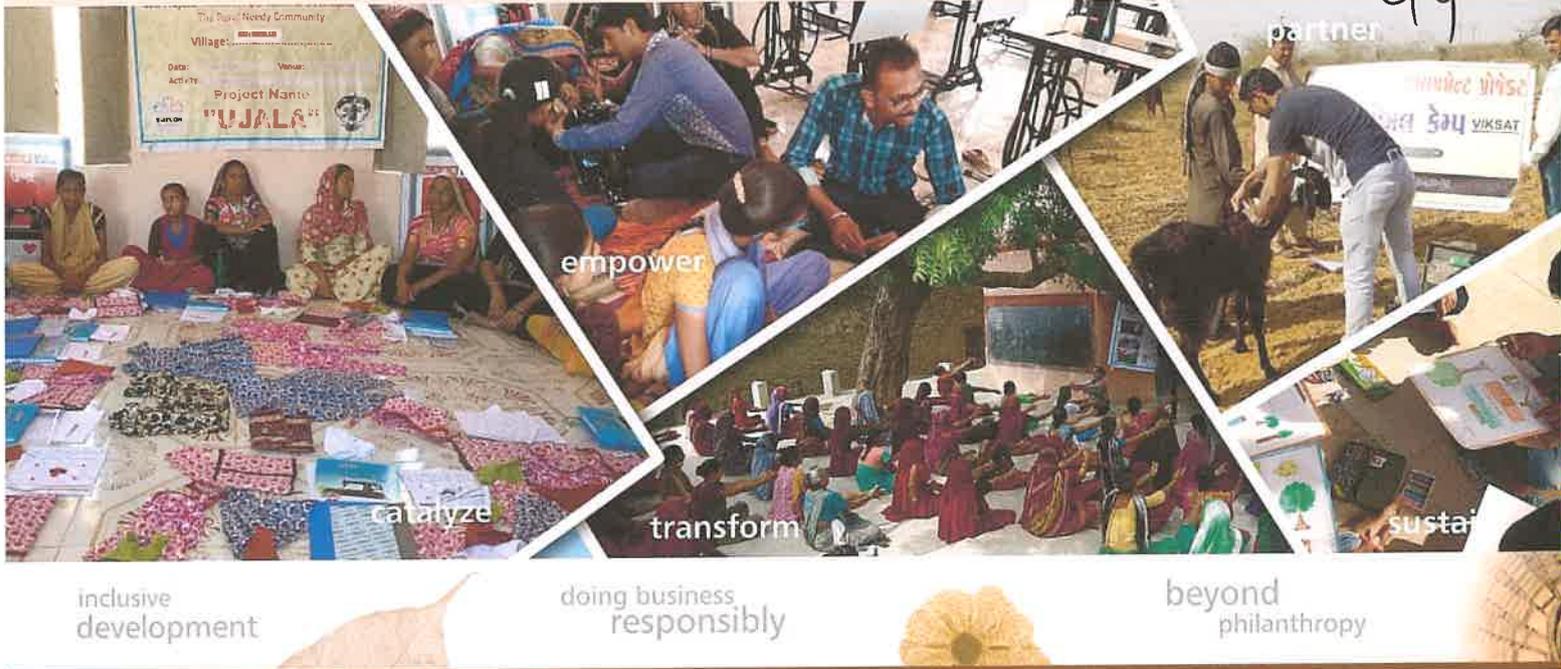
Conditions:

1. Power lines must be insulated.
2. Bird guards and reflectors should be installed on electricity poles and lines.

Included: As above (Map of the land demanded by the applicant)

Sign Ille.
(P.A.Vihol)
West Kutch Forest Department

(T.C.)



About Suzlon Foundation

Suzlon Group of Companies launched Suzlon Foundation to lead its Corporate Social Responsibility initiatives. Suzlon is committed to sustainable development for 'Powering a Greener Tomorrow, Today'. Suzlon Foundation is mandated to ensure that business policies and practices respect sustainability as their guiding principle. Suzlon Foundation is registered under Section 8 of the Companies Act 2013.

Suzlon CSR: Gujarat Initiatives- 2018-2019

Corporate Social Responsibility (CSR) in Suzlon is based on the premise that business and its environment are inter-dependent, and the organic link between them should be strengthened. A higher degree of sustainability can be achieved in business by balancing growth in all aspects of development - financial, natural, social, human and physical. Suzlon Foundation established in 2007 is the implementing arm of Suzlon's CSR. More information on its CSR policy and programs can be availed from the Company's website (www.suzlon.com).

Suzlon CSR mission:

CSR at Suzlon means living our corporate values with the goal of

- having minimal impact on the natural environment;
- enabling local communities to develop their potential;
- empowering employees to be responsible civil society members; and
- committing ourselves to ethical business practices that are fair to all the stakeholders,

So that we can collectively contribute towards creating a better world for all



Suzlon CSR operational areas:

Suzlon CSR is spread across nine Indian states of Andhra Pradesh, Gujarat, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan, Telangana, Tamil Nadu and Kerala and two union territories of Dadra Nagar Haweli and Pondicherry.

Implementation approach:

- Mapping issues through participatory rapid appraisal and detailed consultation with stakeholders
- Formation of committees and institutional mechanisms
- Preparation of micro action and sustainability plans
- Input supply
- Community/employee mobilization and behaviour change communication
- Inter departmental/inter-stakeholder coordination & Collaboration
- Participatory monitoring and evaluation

Suzlon CSR model:

Suzlon CSR model is called – ‘Suz-Tain’. It is a unique model aligned to the Sustainable Development Goals (SDGs) which has matured from an existing provider-beneficiary approach for development to a partnership approach – wherein local communities, development functionaries, company CSR teams, government departments and NGOs work together in planning, implementing, monitoring and sustaining village level sustainable development interventions. The approach is implemented through ‘Engage-Empower-Sustain’ principles of Suzlon CSR.

The **primary focus** of the CSR program in the remote rural areas is, to form and strengthen the village development committees. These empowered community-based institutions will over a period of time steer the development process of the village when Suzlon CSR exits from the village to focus on other unmet strategic development needs of the area. The basket of interventions is very diverse, unique and customized for each and every village depending on the needs of its people. The **secondary focus** of the CSR program is to address some immediate needs by 2022 in select villages. These needs are not generally articulated as they are not the immediate basic needs of the majority or ones in which the stakeholders are powerless and are excluded from the development process. These include the following initiatives:

Sustainable Development for Sustainable Economy



1. Zero Cataract Blindness initiative for the old
2. Zero Darkness initiative for the women and child
3. Zero Garbage initiative for better environment and health
4. Zero Dependency initiative for the specially abled
5. Zero Sparrow Deaths initiative for the endangered sparrow

For the holistic development of the community, each of the activities conducted under the CSR program even though each of them directly or indirectly impact various facets of development are categorized into one of the six thematic areas i.e. Environment, Empowerment, Health, Livelihood, Education and Civic Amenities.

Implementing Partners:

Suzlon Foundation works with Gramya Vikas Trust (GVT), Blind People's Association (INDIA) (BPA), Vivekanand Mahila Vikas Federation (VMVF) Vikram Sarabhai Centre for Development Interaction (VIKSAT), Swa J.V. Nariya Education & Charitable Trust as its CSR implementing partner in the State of Gujarat.

Suzlon CSR: Gujarat Initiatives- January to March 2018

Highlights of the Quarter:

- Community awareness program
- School awareness program
- Computer tuition center
- Plastic collection drive
- Bird water troughs
- Cleaning of drinking water tanks
- Integrated Agriculture Based Livelihood Program Farmers' training
- VDC Training
- Vocational training
- Health camps
- Water testing kit
- Marketing linkage program
- English tuition class

CSR Activities Conducted:

1. Community awareness program: The community awareness program was arranged to orient the community about an integrated development, WaSH (water, sanitation and hygiene) issues and sustainable development as well as to orient them about VIKSAT & Suzlon Foundation and their initiatives. 350 community members participated in the orientation.

Place: Rampar (Roha), Sangnara, Laxmipar and Ukharda, Saran Moti, villages



2. Cleaning of drinking water tank: Drinking Water tanks at five villages were cleaned to increase the capacity of the tanks as well as improve the quality of water that was accessed. At Jadai, 10000 litres of water of drinking quality was made available to 30 families while 10000 litres were made accessible to 65 families of Veyar. Similarly, in the other villages, 30000 litres of safe drinking water is now available to 200 families.

Place: Sangnara, Naranpar (Roha), Laxmipar, Jadai and Veyar villages.



3. VDC Training: A VDC training was conducted to raise their respective members' awareness about the Kuchh Sustainable Development Program (KSDP) and its program activities. 45 VDC members attended the training where information was conveyed about how the group can take benefit of government schemes and to help them develop their understanding about setting up self-employing micro businesses.

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Place: Gangon, Sangnara, Ukharda, Veyar and Jadai villages at Nakhatrana (Kachhch)



4. VDC Exposure visit: The VDC exposure visit was organized to give the VDC members exposure to the sustainable development activities. This visit sought to enhance the knowledge and skills on improved agriculture and enterprise activities in other villages where successful ventures were on-going. The 18 VDC members who participated now pursue to implement the techniques learnt in their own fields.

Place: VDC members from Ukharda, Beru, Jadai, Lakshmpar, Khombhdi Moti, Gangon Ugamani, Sangnara, Naranpar (Roha), Gangon, Rampar (Roha), Saran Nani, Saran Moti, Ashaldi, villages visited Junagadh Agriculture University



Suzlon CSR: Gujarat Initiatives- April to June 2018

CSR Activities Conducted:

5. Vocational Training Program on Beauty and make-up skills: Vocational Training Program on Beauty and make-up skills was arranged to prepare trainees to work productively in small and medium-sized enterprises and setting and operating a successful enterprise such as a beauty parlour. 30 women trainees were trained to improve and polish the necessary skills to start up a beauty parlour enterprise. This will not only give them an opportunity to be financially stable but become more confident and independent.

Place: Sangnara village.



6. Bird water troughs: Bird Water troughs were placed in villages to make water available to birds during the hot summer days. 300 Bird Water troughs were placed in villages which has helped decrease death of birds due to water scarcity. Conservation of birds has not been given much focus and many birds are affected through habitat loss; we must all play a part in conserving them as they are a crucial part of the ecosystem.

Place: Jadai, Veyar, Beru, Netra, Gangon Ugamani, Lakmipar, , Kadiya Mota, Sukhpar Bara, Sukhsan, Sangnara, Naranpar (Roha), Rampar (Roha), Gangan, Ukharda, Sukhpar (Sayand), Thumadi, Trambo, Kanpar, Kurbai, Vadva Bhopa, Kadiya Nana, Saran Moti, Matana Madh, Asaladi,



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7. Certification and kit distribution program: Vocational training had been provided to women for teaching them essential skills to start up a beauty parlour enterprise. Upon completion, they receive certificates and initial kits for starting up their own beauty parlour business from which they can generate income; this will truly empower them and make them independent.

Place: Sangnara village.



8. Slogans and wall painting: Slogan and wall paintings was done in villages under campaigns and Community Awareness program. 40 slogans were painted in 8 project villages and community members have now become more aware about the various program activities and agencies. The slogans were also very thoughtful one-liners about cleanliness and safeguarding the environment.

Place: Rampar (Roha), Ukharda, Laxmipar, Sangnara, Naranpar (Roha), Gangon, Jadai and Veyar village.



9. Exposure visit: An exposure visit was organized for participants of vocational training as well as eager women community members for them to be able to observe skills regarding the reuse and recycling of plastic as well as witness successful enterprise activities on weaving and traditional skill handicrafts. 31 women participated in the visit which was fruitful; the women will now get an idea and try to implement it in their own villages. Awareness was also generated among the women about reusing and recycling of plastic waste.

Place: Sangnara village.



Suzlon CSR: Gujarat Initiatives - July to September, 2018

CSR Activities Conducted:

10. Village Development Committee (VDC) Meetings: VDC meetings were held in the villages, to review the activities completed during 2018 and to discuss the activities to be undertaken. In July 2018, August 2018 and September 2018; 148, members respectively attended VDC meetings.

Place: Kadiya Nana, Kanpar, Daban, Rasaliya, Kadiya Mota, Sangnara, Sukhsan, Gangan, Gangon Ugamani, Ukharda, Khombhdi Moti, Netra, Laxmipar and Naranpar



11. Village Meetings for Sharing Plans for the Year: Village meetings were conducted in villages to share plans for the year. 75 villagers and VDC members were informed about planning and implementation plan 2018-19.

Place: Sangnara, Sukhsan, Gangan, Gangon Ugamani, Ukharda, Kamand, Khombhdi Moti, Netra, Laxmipar, Naranpar and Nana Angiya



12. Bird Nests: 395 bird nests were provided to 4 villages and primary schools, to increase the habitats for sparrows. This will help in decreasing the bird deaths.

Place: Sukhsan, Nana Angiya, Sangnara, Jarjok



Suzlon CSR: Gujarat - October to December 2018

CSR Activities Conducted:

13. School Competition: School competitions were organized in schools drawing importance towards Swachhata (cleanliness), trees and water in primary schools. 170 students participated in the drawing competitions held. 10 students were declared as winners in the drawing competition.

Place : Rampar (Roha), Jadai , Sangnara



14. VDC Training: VDC Training was arranged , to spread awareness about Swachhata Hi Seva, Zero Garbage and ODF programmes. 99 VDC members participated in the training and learnt about their roles, responsibilities and sustainable development.

Place: Kamand, villages at Regional Research Station, Veyar, Jadai, Sangnara, Gangon Ugamani, Gangon villages at Nakhatrana (Kachhch) Nana Angiya, Naranpar, Sukhshan, Nakhatrana block (Kachhch), Asaladi, Saran Moti, Saran Nani, Lakhapat Block



15. Health Camps: We organized health camps in the villages to create awareness about general health among the village people. General healthcare services and counseling was provided to them on basic healthcare and hygiene. 75 Patients benefited from this camp.

Place: Sangnara



16. Distribution of Hooks for Plastic Collection: Distribution of hooks to students of primary schools was arranged for plastic waste collection, to bring about awareness on cleanliness, WASH (Water, Sanitation and Health) issues, sustainable development and ensure environmental sustainability. 60 Students participated in the plastic waste collection drive and 60 hooks were provided to them

Place : Sangnara, Rampar (Roha), Veyar , and Gangon



17. VDC Documentation Kit Distribution: VDC Documentation Kits were distributed for proper record keeping by VDC. 12 VDCs were provided the Documentation Kits.

Place : Jadai, Veyar, Ukharda, Netra, Gangon Ugamani, Lakmipar, Sangnara, Rampar (Roha), Naranpar (Roha), Gangon, Sukhshan, Saran Nani, Saran Moti, Asaladi



Suzlon CSR: Gujrat Initiatives - January to March 2019

CSR Activities Conducted:

18. Science Kit Distribution: Distribution of educational and teaching learning material on Science was arranged in the primary schools to provide education and teaching learning material for the students. 15 primary schools were provided with education and teaching learning material on Science.

Place: Jadai, Veyar, Netra, Vayor, Gangon Ugamani, Laxmipar, Sangnara, Rampar (Roha), Naranpar (Roha), Gangon, Sukhshan and Nana Angiya, Saran Nani, Saran Moti, Ashaldi, village.



19. Medicine Kit (First Aid Box): Medicine Kits were provided to primary schools, to be used as first aid box. 15 primary schools were provided with medicine Kit.

Sustainable Development for Sustainable Economy

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Place: Jadai, Veyar, Ukharda, Netra, Vayor, Gangon Ugamani, Laxmipar, Sangnara, Rampar (Roha), Naranpar (Roha), Gangon, Sukhsan and Nana Angiya, Saran Nani, Saran Moti, Ashaldi, village.



Suzlon CSR: Gujarath initiatives - July to September 2019

CSR Activities Conducted:

20. Tree plantation: Tree plantation program was conducted at various villages, to save the environment. Employees were also involved in the program. 720 saplings were planted at various villages and at office premises. These plants would help to fight global warming and carbon emission. The plants would also help to have clean air in the village. Distribution of saplings was done free of cost to community and school, to organize program for school and villagers with the purpose of tree plantation. VDC, SHG, NGO & school students were involved in tree plantation drive.

Place: Vigodi, Ugedi, Manjal, Desalpar CMS, Desalpar, Kotda Madh, Kandhora, Mota Bhadra, Nana Bhadra, Boha, Filon, Jarjok, Jadai, Rampar (Roha), Naranpar (Roha), Gangon, Sangnara, Nana Angiya, Ukheda, Veyar, Sukhsan, Netra, Laxmipar. Khombadi Moti, Kadiya Mota, Kadiya Nana village.





Suzlon CSR: Gujarat Initiatives: January 2021 to March 2021

21. Bird conservation: Bird Conservation activity was initiated to create awareness about the importance of sparrow for our ecology system and to protect sparrows and other birds and to place troughs for water and feed water to the birds during summer. 50 bird water troughs and nests were placed by the villagers.

Place: Sangnara.



22. Distribution of reusable sanitary pads: Distribution of reusable Sanitary pads was organized, to spread awareness on Menstrual Hygiene and promoting sustainable, environmental friendly, reusable Sanitary pads. This program was arranged with the help from VMVF. 11 women benefitted. The pads were distributed from door to door visits. Each woman received a package of 3 pads. Medical Assistant (Asha worker and Anganwadi Worker) was present to spread awareness on Menstrual Hygiene in Sangnara village.

Place: Sangnara



Court Clerks, Delhi Office

Proof of Service

From: Shweta Kabra
Sent: 04 October 2021 13:45
To: adv.manasi.joshi@outlook.com
Cc: Court Clerks, Delhi Office
Subject: FW: Advance Service of Counter | Shankarlal Gopalbhai Patel versus Union of India & Ors, O.A. No. 6/2020 (WZ)
Attachments: COUNTER AFFIDAVIT - SUZLON.pdf

From: Shweta Kabra

Sent: 04 October 2021 13:38

To: yashaswi.kant@jsalaw.com; surabhikunde@yahoo.com; Mahesh Ambarle <mahesh.ambarle@gmail.com>; adv.manasi.joshi@outlook.com; ENVIRO LEGAL DEFENCE FIRM <eldflegal@gmail.com>; bhattparth@hotmail.com; sdkadvocate@gmail.com; kritika angirish <kritika.angirish@desaidiwanji.com>; Adv.Mohit Bhat <adv.mohitbhat2727@gmail.com>; sanjay@eldfindia.com; secfed@gujarat.gov.in; office@bhattandco.in; director@geda.org.in; collector-kut@gujarat.gov.in; sdkadvocate@gmail.com; adv.prashantbhat@gmail.com; connect.ahd@torrentpower.com; kritika angirish <kritika.angirish@desaidiwanji.com>; marutiwind.pune24@yahoo.com; ipp.compliance@vwinfrastruktire.com; mca@skeiron.com; bhattparth@hotmail.com; contact@dvkulkarni.com; samiron.borkataky@desaidiwanji.com; sumant.nayak@desaidiwanji.com; milindmahajan@rediffmail.com; dileep49@hotmail.com; raveena.dhamija@jsalaw.com

Cc: judicial-ngt@gov.in; National Green Tribunal Pune <ngt-pune@gov.in>; Prerna Singh <prerna.singh@khaitanco.com>; Court Clerks, Delhi Office <courtclerk.del@khaitanco.com>

Subject: Advance Service of Counter | Shankarlal Gopalbhai Patel versus Union of India & Ors, O.A. No. 6/2020 (WZ)

Dear All

We are representing the Respondent No. 11 – SUZLON GUJARAT WIND PARK LIMITED in the abovementioned Original Application.

Please find attached herewith our counter affidavit/objections to Inspection Report of Principal Chief Conservator of Forests being served upon you vide the present email.

Kindly acknowledge the receipt of the email.

Regards

Shweta Kabra

Advocate on behalf of Suzlon Gujarat Wind Park Limited

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